भीर भाप हमें कापियां दे दें। उसके बाद हाउस एडजर्न कर दें और फिर ढाई बजे डिसकशन शुरू करें।

SHRI SANGH PRIYA GAUTAM; Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: What is your point of order?

SHRI SANGH PRIYA GAUTAM: Madam Deputy Chairman, I quote from Rule 93 of Rules of Procedure and Conduct of Business in the Council of States. It says, the presentation of the final report of a Select Committee of the Council. or a Joint Committee of the Houses, on a Bill, ... (Interruptions) . . .

THE DEPUTY CHAIRMAN: No.

SHRI DIGVIJAY SINGH: 93. doesn't speak about the Standing Committee.

V. NARAYANASAMY SHRI (Pondicherry): A select Committee or a Joint Committee is different from a Standing Committee. Therefore, Madam his point of order is ruled out.

उपसनापति : संघ प्रिय जी, ग्राप मेरी कलिंग सुनिए । ग्राप ग्रच्छा भाषण करते हैं, जो ब्रापने एस सी , एस टी. के ऊपर किया, मगर यह जरूरी नहीं कि भाप रूल्ज बुक के ऊपर भी ग्रच्छा भाषण कर सकें। इसलिए कृपवा ग्रपने ग्राप जो आप बोले हैं. उसको वापस ले लीजिए ।

बी संबन्धिय गौतमः ठीक है, मैडम।

THE CRIMINAL LAW AMEND. MENT BILL, 1995.

THE MINISTER OF HOME AF-FAIRS (SHRI S. B. CHAVAN): Madam Deputy Chairman, I move:

"That the Bill to make special provisions for the prevention of, and for coping with, terrorist and disruptive activities and to supplement the criminal law, be taken into consideration."

Against the background of escalating terrorist and disruptive activities in several parts of the country, the Terrorist and Disruptive Activities (Prevention) Act, 1985 was first enacted on 23rd May, 1985. It was to remain, in force for a period of two years. However, in the context of continued terrorist violence in the country, the Terrorist and Disruptive Activities (Prevention)
Act, 1987 was enacted. It was extended from time to time and is currently due to expire on 23rd Bill. 1995. Him Mil

The question of extension or repeal of TADA will have to be viewed in the light of the overall security environment in the country. The continued aid and assistance from across the border received by various terrorist groups in India has to be taken note of. In fact, I have no hesitation to say that a war proxy is being unleashed. Terrorism. which was initially fined to the States of Punjab. Jammu and Kashmir and the North Eastern region has spread to several other parts of the country. The acquisition by terrorist groups of highly sophisticated weaponry, remote control devices, rocket launchers professional training have added a new dimension to the problem.

The Constitutional validity of the said Act was upheld by the Supreme Court in Kartar Singh vs. The State of Punjab. However, there has also been criticism of certain provisions of the Act. The Government has consulted the Chief Ministers/Governors of States Union Territories and leaders of the various political parties in this regard. In the light of the views expressed by the Chief Ministers and Governors as also the leaders of the various

political parties. the Government has decided not to extend the TADA but to bring forward a new legislation, namely, the Criminal Law Amendment Bill, 1995, for the prevention of and for coping with the terrorigi and disruptive activities. While doing this, every effort has been made to address the concerns of human rights and the requirements to fight terrorist forces and a balance is sought to be maintained between the two.

The essential points of difference between the existing TADA Act and the proposed new legislation are that such of those provisions which have been misused/have the potential for misuse, have been deleted.

These are as follows:

- (i) Section 5 of the TADA Act which makes unauthorised possession of arms in a netited area an offence, has been deleted. The Arms Act, amended already, provides for a deterrent punishment for possession of certain classes of unauthorised arms. Therefore, there is no need to repeat the provision in the new legislation. Further, this section is the one which is alleged to have been most widely misused.
- (ii) Section 15 of the TADA Act provides that confessions made to a police officer are admissible. in evidence. This is against the grain of the normal provision of the Evidence Act, whereunder statements made to the police are not admissible as evidence. This section also is, therefore, deleted.
- (iii) Section 20(8) (b) provides that a Court shall not grant bail unless it is satisfied that there are reasonable grounds for believing that the accused is not guilty of an offence under the TADA. This provision had made it extremely difficult to obtain bail in the TADA cases. No such provision has been made in the new lew.

Over and above the said deletions, certain additional safeguards have been proposed. These are as follows:

- (i) Presently under the TADA Act, an appeal from the designated court lies only to the Supremed Court. It is argued that under In dian conditions, it is difficult for people to approach straightway the Supreme Court. In the new legislation, an appeal has been provided to the High Court.
- (ii) As suggested by the Supreme Court, a provision has been made that investigation in the cases relating to terrorism and disruptive activities should be done by an officer not lower in rank than that of an Assistant Superintendent of Police or a police officer of equivalent rank. This would cut down the misuse substantially.
- (iii) A new section has been provided for punishment to any police officer, who corruptly, maliciously; proceeds or threatens to proceed against any person for an offence under this Act without reasonable grounds.

The new enactment provides for a definition of 'terrorist act's and 'disruptive activities' and it also provides for a deterrent punishment for the perpetrators of these offences; as well as for people who attempt abet such activities. To ensure speedy trial, provisions have been made for setting up Special Courts. Bill also pre is for forfeiture of property belowing to the accused as well as ensuring protection of nesses. In view of the longer time reinvestigate terrorist offenguired to ces, which are omplex and offen have inter-state ramifications, provisions have also been made for a police custody of 30 days (instead of normal 15 days) and for judicial custody of 180 days (instead of normal 96 days). However, ind cial

remand in the first instance, will be up to 90 days and additional 90 days will be given by the Court only if it is saushed that substantial progress has been made in the investigation and additional time is required to complete the same. A lot of apprehensions are being expressed about the fate of the pending under cases TADA. I wish to state that as provided under sub-section (4) of section 1 of the Terrorist and Disruptive Activities Act, 1987, the investigawill continue. gation/prosecution However, the Supreme Court in its judgement dated 11.3.94, in the case of Kartar Singh vs. the State of Punjab had specially directed that the Screening Committees be constituted to review all pending cases. I quote from the Supreme Court decision.

"In order to ensure higher level applicability of of scrutiny and TADA Act, there must be a Screening Committee on a Review Committee constituted by the Central Government consisting of the Home Secretary, the Law Secretary and the other concerned Secretaries of the various Departments to review all the TADA cases instituted by the Central Government as well as to have a quarterly administrative review, reviewing the States' action in the application of the TADA provisions in the respective States, and the incidental questions arising in relation thereto. Similarly, there must be a Screening or Review Committee at the State level constituted by the respective States consisting of the Chief Secretary, the Home Secretary, the Law Secretary, the Director-General of Police (Law Order) and other officials as the respective Government may think fit, to review the action of the enforcing authorities under the Act cases registered and screen the under the provisions of the Act and decide the further course of action in every matter and so on." From the Ministry of Home Affairs.

the Gov-I will continue to press ernments of States/Union Territories to periodically convene these meetings and give speedy relief. Proper and detailed guidelines will be issued to all the State Governments to make the reviews more meaningful and effective. As per available information, the Screening Committees at the Central Government as well se at all the States/Union Territories have been constituted. So far, a 2,718 cases have of ready been reviewed and the provisions of TADA have been dropped in respect of 5,051 persons. This item of work which is of a continuous on-going nature will be closely monitored by the Ministry of Home Affairs.

In view of the above, I request this august House to consider and pass the Criainal Lav. Amendment Bill. 1995.

The question was proposed.

SHRI RAM JETHMALANI (Maharashtra): Madam, if you permit, we may have some slight clarifications. (Interruptions) Is the hon. Minister prepared to instruct the State Governments to tell their Review Committees that the review must take place in the light of the provisions of the new Act?

SHRI S. B. CHAVAN; They are supposed to take the review so far as the pending cases are concerned. The pending cases are going considered under the TADA provivisions.

SHRI RAM JETHMALANI: the TADA will continue to apply to all the pending cases. That is the provision. Now, we know where we stand.

CHAIRMAN: THE DEPUTY think we can adjourn the House now till 2.30 P.M. so that I can get the copies circulated. We can have a longer lunch. (Interruptions)

SHRI S. VIDUTALAI VIRUM-BI (Tamil Nadu): That means the people arrested under TADA won't be released. (Interruptions) I want to know from the Home Minister whether the people arrested under TADA will be released or they will be kept in jails. (interruptions)

THE DEPUTY CHAIRMAN: Virumbi, you can ask a lot of questions along with this particular question when you make your submission. I will give you sufficient time. (Interruptions) I beg your pardon, Sushma Ji.

श्रीमती सुषमा स्थराज (हरियाणा) : रिपोर्ट कहां से मिलेगा ?

THE CHAIRIVAN: It will be given by the Secretariat because as I said at the outset, the Bill was referred to the Committee on Thursday and they worked on Friday, Saturday and Sunday and today they prepare the report.

श्रीमती सुषगा स्वराज्य : डिशकशन से पहले मिल जाएगी?

उपसभापतिः शं, इसीलिए ज्यादा समय दे रहे हैं, ढाई बजे तक के लिए।

श्री मोहम्मद सलीय (पश्चिमी बंगाल): एक बात सत्य है कि सरकार जितने धीमे काम करती है, पालियामेंट उतनी तेजी से काम करता है।

उपसमापतिः धाप लोगों की मदद श्रीर श्राप जैसे लोगों के सहयोग से ही काम चलता है।...(व्यवधान)... सरकार भी तो इसी पार्लियामेंट का भाग है। ... (व्यवधान)...

चलिए, I adjourn the House for lanch till 2.30 PM.

> The House then adjourned for lanch at twenty minutes past one of the clock.

The House reassembled after lunch thirty-five minutes past two of the clock.

The Vice-Chairman ASia i V. Narayanasamy) in the Chair.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Now we shall take up the discussion on the Criminal Law Amendment Bill, 1995.

थी जगन्नाथ त्रिष्ठ (विहार) : उपसभाध्यक्ष महोदय, जो यह प्रतिनेदन प्रस्तुत किया है, भाज सबेरे स्वाई सानित की गैठक थी । जनमें हम ाभी सदस्यों की क्राम राय थी कि जो क्रम्यंपाएं हम दे रहे हैं उन पर सरकार विचार करले, उसके उपरान्त हैं यह विवेयक सदन में प्रस्ता किया जाए । लोकेन ऋब तो विधेरक पर बहुस प्रारम्भ होने जा रही है। इसलिए जब स्थाई अनिति के सभी सदस्यों ने यह श्राम राय आहर की थी कि सरकार इस सुझावों पर विचार करले, उसके बाद विधेयके पर विभार किया जाए। इस पर हम जानना चाहेंगे कि स्थाई समिति ने तीन दिन की बैंड वे बेद जो श्रन्षषाएं की हैं, उनको एतमें सम्मिलत किया जा रहा है या नहीं किया जा रहा है।

SHRI M.A. BABY (Kerala): We are in agreement with Jagannath Mishraji's suggestion.

भी सत्य प्रकाश मालतीय (उत्तर प्रदेश) श्रभी रिपोर्ट की कॉपी भी नहीं मिली है। पहले रिपोर्ट की कांपी मिल और उस पर पढने का समय मिले।

SHEI M. A. EABY: The Standing Committee has applied its mind and the senior Members have made their suggestions. We want to the major recommunderstand what endations and opinions expressed by the members of the Standing Com-

^{- †[]} Transliteration in Arabic Script.

mittee are. It would be quite fair if we proceed with the discusvion straightsway without your giving us an opportunity to have, at least, a persual of the Report.

श्री संघ प्रियः गौतम (उत्तर प्रदेश) : उपसभाध्यक्ष जी मेरा एक व्यवस्था का प्रश्न है-पोइंट प्राफ ग्राहंद। ऐसा है कि हर विधेयक के पंछि कोई बारण होता है कि किसलिए वह नापा जारहा है। इसमें जो कारण दिया है इसमें टाडा की पुष्टि की है श्रीर इसलिए कोई वजह नहीं है। जो पहला एक्ट या उसे बनागरखना चाहिए।

"in the background of escalating terrorist and disruptive activities in several oa ts of the country..."

मापने जो है: स है, मापने ट डा की प्रेट की है:

"... the Terrorist and Disruptive Activities (Prevention) Act. 1935 was first enacted on 23rd May, 1935. It was to remain in force for a period of two years. However, in the context of the contiterrorist violence the country, the Terrorist and Dis-Assivities (Prevention) Act, 1987 was enacted. It was to remain in force for a period of two years, but was extended from time to time and is currently due expire on 23rd May, 1995."

"The constitutional validity of the said Act was upheld by, the Supreme Court in Kartar Singh Vs. State of Punjab."

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): No don't read.

श्री संघ प्रिया गीकमा अधीम कोर्ट ने टाडा को सही ठहराय है ग्रीर जिन का[्]णों से टाडा लागू किया था वह गारण एगजिस्ट करते हैं। लास्ट में ग्रापने कहा है:

"The question of extension or repeal of the Terrorist and Disruptive Activities (Prevention) Act,

1987 will have to be viewed in the light of the overall security environment of the country. The aid and assistance from across the borden received by various terrorist groups in India has to be taken note of. Terrorism, which was initially confined to the States of Punjab, Jammu & Kashmir North-East, has spread to several other parts of the country. acquisition by terrorist groups of highly Bophisticated. weaponry. remote control devices....."

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): No, no. Kindly don't read. We don't have the time. The Objects and Reasons have been mentioned.

SHRI DINESFBHAI TRIVEDI (Gujarat): Let him say, Sir.

(SHRI V. THE VICE-CHAPMAN NARAYANASAMY) No, he cannot read. Everybody knows the Objects and Reasons.

श्री संघ प्रिय गौर म : उपसभाव्यक्ष जी एक तरफ आप कह नो है कि टैरोरिस्ट की एक्टिक्टीज बढ़ी हैं शौर पहले तीन सुबों में थी तथा फिर रारे देश में फैली। इनको बाहर से हथिए पीर ग्रन्य सामग्री मिल रदी है। तो फिए इसको खत्म करने का कारण क्या है, जापने इसमें नहीं दर-साया ? भ्रगर इसमें कुछ ऐसे क्लोज हैं जिनका मिसयुज हो रहा है, तो उनका भ्रमेंडमेंट हो संकता 🗥 । तो श्राप संशोधन विल क्यों नहीं लाए क इनका मिसयज हो रहा है इसलिए संोधन किया जाए। इसलिए मैं दरख्वास्त करूंगा कि:

In the absence of any reason this cannot be discuss in this The Home Minister should take back the Bill.

THE VICE-CHAIRMAN (SHRL V. NARAYANASAMY: This is not a point of order. This is a point of information which you have given to this House. It is for the hon.

Home Minister to react to whatever you have said. As far as what Jagannath Mishraji has said about some of the recommendations made by the Standing Committee is concerned, it is for the Government to decide about it. I think all the hon. Members have got the copy of the Bill.

SHRI SATYA PRAKASH MALA-VIYA: Sir I have not got it.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Some hon. Members have got it. Copies of the Bill are being circulated. All the Members will be getting it in due course. Shrimati Sushma Swaraj.

धीमती सुवमा स्वराजः धन्यवाद उप-सभाष्यक्ष जी। मुझे बहुत दुख के माथ कहना पड रहा है कि ओ बिल टाडा को रिप्लेस करने के लिए गृह मंत्री जी ने इस सदन में प्रस्तत किया है, उसकी बुनियाद ही चालाकी और भीर क्दनियती पर प्राचारित है। बिल का शीर्षक दिया गया है "दि किमिनल लॉ अमेंड-मेंट बिल, 1995"। यह शीर्षक अपने ग्राप में मिसलीडिंग है। यह शीर्षक ग्रपने ग्राप में भ्रामक है। "किमिनल लॉ श्रमेंडमेंट विल" यह णीर्षक देखते ही मन में भाता है कि भायद वे फौजदारी कानन जो इस समय देश में चल रहे है, उनमें सरकार कोई संशोधन ला रही है, कोई तरमीम कर रही है लेकिन यह "किमिनल लॉ प्रमेंडमेंट बिल" हमारे फौजदारी कानुनों में तरमीय नहीं कर रहा बल्कि अपने द्याप में एक स्वतंत्र कानृत बन रहा है। "क्रिमिनल लॉ श्रमेंड-मेंट बिल" हम कोई पहली बार नहीं ला रहे हैं, बहुत बार हम लोगों ने देश के फीजदारी कानुनों में संशोधन किया है भीर इसी गीवैंक से हम बिल लाए हैं। एक बिल की कॉपी मेरे पास मौजूद है और मैं भापको पढ़ कर सुनाना चाहती हैं। "दि क्रिमिनल लॉ घ्रमेंडमेंट ऐक्ट 1993"---ऐक्जे-वटली, यही बर्डिंग्स, यही शीर्षक "दि किमि-नल लाँ प्रमेंडमेंट ऐक्ट", यह बिल है इस-लिए इस पर बिल लिखा है. जब यह ऐक्ट बन जाएगा तो इस पर भी ऐक्ट लिख दिया जाएगा। "दि किमिनल लाँ ग्रमेंडमेंट ऐक्ट 1998" निस्तिए है ?

"An Act further to amend the Indian Penal Code and the Code of Criminal Procedure, 1973."

यहां यह शीर्षक सार्थक है कि वह किमिनल लॉ अमेंडमेंट बिल जो आई०पी० सी० या सी० आर०पी० सी० में किसी तरह के संशोधन करता है, वह किमिनल लॉ अमेंडमेंट विल कह लाता है लेकिन यह बल जिन उद्देश्यों के लिए बनाया गया है, वे उद्देश्य विल्कुल वही है जो पहले "टेरिस्ट्स एंड डिसरिट्व ऐक्टिवटीज ऐक्ट" के थे। यह मैं "टेरिस्ट्स एंड डिसरिट्व एंड डिसरिट्व के हिसरिट्व के हिसरिट्य के हिसरिट्य के हिसरिट्व के हिसरिट्य के हिसरिट्

"An Act to make special provisions for the prevention of, and for coping with, terrorist and disruptive activities."

श्रौर इसका भी श्राप उद्देश्य पढ़ लीजिए।

"A Bill to make special provisions for the prevention of, and for coping with terrorist and disgruptive activities."

यानि बिल्कुल उन्हीं उद्देश्यों की पूर्ति के लिए एक बदले हुए शीर्षक से और एक अनुपयकत मीर्षक से यह बिल लाया गया है। यह केडल एक चालाकी भरी बात है ग्रौर मैं गृह मंत्री जी से कहना चाहंगी, गृह मंत्री जी, राज चालाकी से नहीं चलता, राज बहादुरी मे चलता है। हमारी पार्टी ने भी कभी टाडा को पूर्णतः समाप्त करने का पक्ष नहीं लिया लेकिन हमने यह बात किसी संकोच के साथ नहीं कही। हमने यह बात पूरी दृढ़ता से कही, पूरे हिन्दुस्तान के सामने कही श्रौर पूरे तकों के साथ कही। हमने हर्क दिए कि जब भी किसी ऐक्ट को, जब भी किसी कानुन को समाप्त करने की वात भाती है तो जांचने की एक कसौटी होनी चाहिए और वह कसौटी क्या कि जिन परिस्थितियों के लिए, जिन कारणों की वजह से वह बिल लाया गया था, वह कानुन बनाया गया था, क्या वे परिस्थितियां समाप्त हो गई हैं? भ्रगर जबाब "हां" में श्राए तो वह कानून एक क्षण भी कानून की किताब में महीं रहना चाहिए लेकिन ग्रगर जबाव "ना", में भ्राए तो उस कानून को समाष्त करने का कोई भौचित्य नहीं बनता और आज देश में सिर्फ मेरे कहने की बात नहीं, आज बेश में जब पंजाब में सिख उग्रवादी सकिय 🖁, जे० एंड के० में जे०के० एल० एफ० सकिय है, ग्रसम में उल्फा सिक्य है, दक्षिण में एसा वी वी व ई० सिक्य है और पूर्वीतर में बी ों बागी संगठन (व्यवधान) . . .

बीराज वकार (उत्तर प्रदश) : उप-बाधी न कहा जाए।

भी एस॰ एम॰ अहलुवालियाः (बिहार) धाप उपवादी त कहिए।

धीमती मुलमा स्वराज : "उप्रवादी" मैं शापस लेती हं। कोई दिक्कत नहीं है।

डा० मूरली मनोहर जोशी (उत्तर प्रदेश) ग्राकी बात बिल्कुल ठीक है। वे वापस ले राशि है।

धोमती सुनमा स्वराध : पंजाब में उग्र-बाटी सकिय हैं। एक क्षण तथा, लिखिए, षंड्पब में उप्रवादी सिक्य हैं और पूर्वोत्तर में बीसों बागी संगठन सक्तिय हैं। क्या इस साम इस देश में इन ग्रसाधारण परिस्थि-तिरों से निपटने के लिए किसी श्रसाधारण कानुन की झाक्ष्यकता है या नहीं ? और धगर भावभ्यकता है तो फिर उस कान्न को समाप्त करने का कोई ग्रीचित्य नहीं क सा। हां जितनी जोर से हमने यह बान कही कि इसकी समाप्ति के हम पक्ष र नही हैं, उससे ज्यादा जोर से हमने इस बात की बनालत की कि इस टाडा का दुरूपयोग चाहिए क्योंकि रुःना 1 ह्रम् क रते कि स्वीकार ŧ टाडा का दुरूपयोग केवल हुआ नहीं है, भयकर कप से हुआ है और मैं तो आरोप लगाना चाहती हूं कि कांग्रेस णासित प्रदेशों में इसका दुरूपयोग ज्यादा हुआ है। मेरा थ्र**पना प्रदेश इसका** उदा**हरण** है। हमारे यहां हिसार से चुने हुए विधायक श्रोंम प्रकाश जियल को देश के जाने-माने उद्योगपति भी हैं, उनको वहां के कांग्रेस मुख्य मंत्री मे धपनी 'राजनैतिक खुल्लस निकालने के लिए टाडा में भिरफ्तार किया। लखनऊ में भारतीय जनता पार्टी के सचिव को

टाडा में गिरफ्तार किया गया। गुजरात में ग्रपनी मांगों के लिए प्रदर्शन कर रहे किसानों को टाडा में गिरफ्तार किया गया। यह दुरुपयोग भमंकर रूप से हुआ है भौर यह दुरुपयोग कांग्रेस शासित प्रदेशों में ज्यादा हुआ। हमने कहा था कि इसका दुरुपयोग रोकने के लिये तुरन्त प्रभावी कदम उअने चाहिए, टाडा के प्रावधानों में कुछ संशोधन किये जाने चाहिए ताकि प्रभावी रूप से इसका दूरपयोग हक सके। लेकिन हमें इस बात को कहते हुए युख होता है कि ग्रापने जिस चालाकी का सहारा लिया, उस चालाकी के चलते न भ्रापने हमारी बात मानी और न भ्रापने इनकी बात मानी और अपाने टाडा की पूर्णतया समाप्त भी नहीं किया भीर न भ्रापने इसके दूरपयोग को रोकने 🖾 कोई प्रावधान किया । स्रापका कहना है कि हमने बीसियों प्रावधान किये हैं। लेकिन मैं ग्रापका ध्यान धारा 3 की तन्फ आकृष्ट करती हूं। धारा 3, जो ब्िावादी जड़ है दुरुपयोग की, जो प्राण रेखा है, इस ऐक्ट में, जिसमें ग्राप टैरि-रेस्टों के पश्चिमाषित करते हैं, उसमें बाकी सारे प्रविधान जो हैं वे प्रोसीजियरल हैं। प्रोसिजर में ग्रापने बदल किया है, लेकिन जो बेन्सि ग्राफेंस जहां से पैदा होता है, वह है धारा 3 श्रीर इस ऐक्ट भीर धारा 3 टाडा की धारा 3 को, अगर श्राप 'कु लें, तो कौमा श्रीर फुलस्टाप का भी श्रन्तर नहीं है। श्रगर दूसरे व्यक्ति को टाडा की किताब पकड़ा दें भीर स्वय किनिमनल भ्रमेंडमेंट ऐक्ट को सें और भगर उनको कहा जाय कि इसको पढ़ लो, तो उससे ऐसा लगेगा कि जैसे मैं मोय दिला रही हूं या वह मुझे म्रोथ दिला रहा है। एक-एक अब्द वैसा का वैसा है। मैं इसे थोड़ा सा पढ़ देती हूं इससे आप-को पतः लग जाएगा। यह क्रिमिनल लॉ धमेंडमेंट ऐक्ट है और यह टाडा है। इनके 3(1) में है:

"Whoever with intent to overawe the Government as by law estab. lished or to strike terror in the people or any section of the people or to allienate any section of the

people or to adversely affect the harmony amongst different sections of the people..."

The Criminal Law

"Whoever with intent to overawe the Government as by law established or to strike terror in the people or any section of the people or to alienate anyy section of the people or to adversely affect the harmony amongst different sections of the people..."

मान लिया न दोनों में कौमा श्रीर फलस्टाप का भी अन्तर नहीं है। श्रीर यही बनियादी जड दूरुपयोग की क्योंकि यहां से भ्रापने टैरोरिस्ट ऐक्ट को डिफाइन करना शुरू किया है, टैरारिस्ट ऐक्ट की परिभाषा देना शरू किया है। हम इस परिभाषा के चलते विरोधी टाडा में गिरपतार किए जा सकते है। श्रापकी इस परिभाषा के चलते किसानों पर टाडा लगाया जा सकता है। श्रापकी इस परिभाषा के चलते निर्दोष लोगों को टाडा में वर्षों वर्ष तक पकड़ कर लटकाये रखा जा सकता है। ग्राप मुझे बल्लाइए कि इस परिभाषा को जैसे के तैसे बरकारार रखने में क्या इस बात की गुंजाइश नहीं है कि ग्राग भी निर्दीष लोगों को टाडा में इसी तरह से पकड़ कर रखा जाएगा, जिस तरह से पहले रखा जाता था क्योंकि केवल टैरोरिस्ट एक्विविटी ग्रापने इसको नहीं माना है। जो व्यक्ति देश की स्रक्षा भ्रौर अखण्डता के साथ खिलवाड़ करता हैं यह उसी के विरुद्ध इस्तेमाल नहीं होगा, बल्कि भ्रापने ट्रेड यूनियन एविटविटीज को भी इसमें ले लिया है। श्रापने तो डाकु अों को भी इसमें ले लिया है। जो चार इन्टेशन आपने लिखे हैं, उसमें सेंकेण्ड इन्टेशन है

or to strike terror in the people or any section of the people.

गृह मंत्री जी ब्रातंक डाकू भी फैलाता है। किसी भी गांव में डाकू घड़ाघड़ क्रियमा गिरोह क्रिये जाता है ब्रीर यहां भय फैलाता है। उनको देखकर उस गांव के बच्चे अपनी मां के सीने पर चिपक जाते हैं और धीरे-धीरे गांव के भय- ग्रस्त लोग एक कोने में इकट्टे हो जाते हैं।

लेकिन उस डाक् का भय फैलाने का उद्देश्य पैदा करना देश की सुरक्षाको खतरा नहीं है। उस डाक् द्वारा भय श्रीर ब्रातंक फैलाने का उद्देश्य देश की सीमाओं को तोड़ना नहीं है, देश की ग्रखण्डता को समाप्त करना नहीं होता, उस डाक् का उद्देश्य भय फैलाकर पैसा लुटना होता है। इसलिये वह डाकु है और दूसरा म्रातंकवादी है । डाक्यों से के लिये ग्रापके यहां कानून है। मैं भ्रापसे कह रही थी कि ग्रापका यह एक्ट डाक् श्रीर श्रातंकवादी में तमीज नहीं करता क्योंकि श्रापके यहां यह श्रलग से बात है --"or, to spread terror among the people or any section of the people" यानि कोई भी आदमी यदि आम लोगों में या लोगों के समृह में स्रातंक है, वह तो ग्रापकी इस परिभाषा के मताबिक ग्रातंकवादी हो गया, लेकिन ग्राप को ग्रन्तर करना पड़ेगा, मलखान सिंह भौर क्ख्यात ग्रातंकवादी बिट्टा में। दोनों को ग्राप एक श्रेणी में रख कर डील नहीं कर सकते। हिन्दुस्तान में बीसियों कानून हैं। ग्राई०पी०सी० की धारा है, एंटी राबरी एक्ट है भ्रौर पच्चास कानून हैं, जिनसे भ्राप डाक्स्रों से निपट सकते हैं। उसके लिए एंटी टैरिरिस्ट एक्ट, टाडा या टाडा जैसे कान्त की कोई जरूरत नहीं है। इसी तरह से ग्रापकी इम परिभाषा में हे

"or, disruption of any supplies and services essential to the life of the community"

ग्रगर पूरे का पूरा वर्ग किसी विभाग का हड़ताल पर चला जाए ग्रौर वह इसेंसियल कमोडिटीज जो जनजीवन के लिए बुनियादी जरूरत है, उनकी सप्लाई में डिसरप्शन पैदा कर दें, तो ग्राप उसको टाडा में गिरफ्तार करेंगे। वह एक ट्रेड यूनियन एक्टीविटी है, नामंश ट्रेड यूनियन एक्टीविटी है। देश के लिए ग्रच्छी बुरी हो सकती है। उसके ऊपर हम लोगों के मतभेद हो सकते हैं लेकिन आतंक-वादी गतिविधि नहीं है, उन ट्रेड यूनिय-निस्ट्स एक्टीविस्ट्स को, ग्राप टाडा के ग्रन्दर या किसी किनिमनल एक्ट के ग्रन्दर गिरफ्तार नहीं कर सकते। मगर भापकी जा परिभाषा है, उसके श्रनुसार गिरफ्तार होंगे। ग्रापने तो यहां तक कहा है कि ---

"or, detains any person and threatens to kill or injure such person or threatens any other person to do or to abstain from doing such act"

श्राप जरा एक दब्ख्य सामने रिखए । डाक कर्मचारियों की हड़ताल हो गई है। एक डाकिया कहता है कि मैं तो जा कर डाक बाटुंगा। जो उसके साथी हडताल पर हैं, वह उसे उठा कर एक कमरे में बन्द कर देते है और कहते हैं कि तुम को भ्राज डाक नहीं बांटनी है । बह उसको एबस्टेन कराते है। उसको पक्ड कर बन्द करने वाला व्यक्ति हड़तालीं कर्म-नारी ग्रापकी निगाह में ग्रातंकवादी हो गया। उसको श्राप टाडा में गिरफ्तार वरेंगे । यह कौन सी परिभाषा है, यह किस तरह की टैरिरिस्ट एकटीविटी है। इस लिये मैं ग्रापमे कहना चाहंगी कि यह सामान्य ला ५ण्ड ग्रार्डर की समस्या से इस एक्ट से ग्राप डील नहां कर रहे हैं। यहां तक पब्लिक आर्डर से भी आप डील नहीं कर रहे हैं। ला एड ग्रार्डर स्टेट सब्जेक्ट है । पब्लिक भ्राडंर रेस्टोर करना, बनाए रखना स्टेट सब्जे वट है। हर राज्य में स्रवने प्रदेश की कानुन ग्रीर व्यवस्था से निष्टने के लिए वड़े सक्षम कानन बना रखे है। वीसियों कानुनों की लिस्ट में श्रापको दे सकती है। सामाम डिस्टर्ब एरिया एक्ट है, **महारा**प्ट्र नलम डबेलर्न एक्ट है। इसी में मुझे याद ग्राया कि महाराष्ट्र स्लम डबलर्स एक्ट है. भापने कह दिया भातंक इन दी सेक्शन ग्राफ दो पीपल-महाराष्ट्र में बम्बई को फिसी बस्ती का दादा ग्रापना अतिक फैला कर उस बस्ती के लोगों मे हफ्ता वसूलता है। ग्रापकी परिभाषा 🛱 वह टाडा में गिरफ्तार किये जाने वाला ग्रातंकवादी होना चाहिए । व्यक्ति जो **भातंक फैलाता** है, हफ्ता वसूलता है, उसके लिए महाराष्ट्र स्लम डबेलर्स एक्ट है । इग पेडलर्स और बटलेगर्स में निपटने के लिए ग्रापके पास एक्ट है। कितने एक्ट हैं, मैं ग्रापको गिना सकती हूं जो राज्य मरकार ने बना रखें

The Assam Disturbed Areas Act, the Punjab Security of State Act. the Bihar Maintenance of Public Order Act, the West Bengal Prevention of Violent Activities Act, the U.P. Gangsters and Anti-social Activities Act, the J&K Enemy Agents Ordinance, the Maharashtra Prevention of Dangerous Activities, Slum Lords, Bootleggars Drug Offenders, Act, the Karnataka Prevention of Dangerous Activities, Bootleggars, Drug Offenders, Goondas. Gamblers, Immoral Traffic and Slum Dwellers Act.

हर राज्य ने, हर प्रदेश ने ग्रयने ग्रयने यहां कान्न बना रखे हैं। यह जितनी इस तरह की एक्टीविटीज है, यह ग्रसामान्य नहीं है। यह सारे के सारे अपराध सामान्य जीवन को ग्रस्त-व्यस्त करने वाली गतिविधियां हो सकती हैं लेकिन यह ग्रातंकवादी गति-विधियां नहीं हैं। यह गतिविधियां विध्वंसक गतिविधियां नहीं है। ऐसी तमाम गतिविधियों मे डील करने के लिए राज्यों में कान्न मौजद है। उनको ग्राप ग्रपनी परिभाषा में नहीं ले सकते हैं क्योंकि ग्रापने ग्रपने स्टेटमेंट **ग्राफ ग्रोब्जेक्ट्स** एंड रीजंस में कहा है कि इस एक्ट को बनाने का ग्रापका सोर्स डिफेंस ग्राफ इंडिया है। ग्रापने धारा 248 का हवाला दिया है। ग्रापने यूनियन लिस्ट केनाम पर जो 97 का हवाला दिया है 248 श्रापको रेजीड्यरीपावरके तहत ऐसा इनेक्ट-मेंट करने की पावर देती है। युनियन लिस्ट को इंट्री 97 ग्रापको रेजीड्यरी पावर्स देती है, जिन चीजों पर कानून पहले नहीं बने हुए हैं उसमे बकाया सोर्स ग्रापने डिफेंस ग्राफ इण्डिया माना है। डिफेंम ग्राफ इण्डिया जिस एक्ट का लेजिम्लेशन का सोर्स 248 के तहत संविधान में दिए गए रेजीड्यरी पावर्स के तहत जिस एक्ट **को इनेक्ट** करने जा रहे हैं युनियन लिस्ट की भी 97 जो विलक्त असाधारण परिस्थितिओ में आपको रेजीडअल पावसं है उसके तहत आप करने जा रहे ही और ग्राप परिभाषा को इतना व्यापक कर दें कि उसमें कोई भी ग्रादमी-सामान्य ग्रपराधी ग्रापके भ्रपने ग्राई०पी०सी० के तहत ग्रन्य ग्रपराधों में जाने वाला व्यक्ति भी इस एक्ट के तहत गिरम्तार किया जा सकता है तो श्रापके इस एक्ट की नीवन, इस एक्ट

का उद्देश्य ही खत्म हो सकता है । भ्रापको याद होगा, भ्रापने कहा है कि सुप्रीम कोर्ट ने इसकी कांस्टीटयशन वैलिडिटी को अप-होल्ड किया है। लेकिन सुप्रीम कोर्ट ने क्या कहकर इसकी कांस्टीटयूशन वैलिडिटी को **श्रपहोल्ड किया है ? श्रापको माल्म है जब** सारे के सारे लायसं ग्ररग्यू कर रहे थे कि ला एण्ड ग्रार्डर का पब्लिक ग्रार्डर का सब्जेक्ट नहीं है उस समय ग्रापके एडीश-नल सालिसिटर जनरल ने कहा था कि यह ला एण्ड ग्रार्डेर का सब्जक्ट नहीं है, यह पब्लिक ग्रार्डर का सब्जेक्ट नहीं है, ये उसमें कहीं ज्यादा देश की सूरक्षा ग्रीर ग्रखंडता के प्रक्रन से जुड़ा हुम्रा सब्जेक्ट है । था न ग्रापके सालिसिटर जनरल ने ? बात को मानते हुए जो पैरा लिखा गया था उस समय के जजमेंट में मैं जरा वह पैरा 72 श्रापको पढ़कर सुनाना चाहती हूं। क्यों ग्रपहेल्ड किया था इस एक्ट को क्यों ग्रप-हेल्ड किया था सुप्रीम कोर्ट ने ? पैरा 72-"The terrorism; the Act TADA contemplates, cannot be classified as mere disturbance of public order disturbing the even tempo of life of community of any specified locality."

यानी सामान्य जनजीवन के ग्रस्त व्यस्त होने तक की बात को भी उन्होंने कहा था कि यह इस एक्ट का पैरामीटर नहीं हैbut it is much more, rather a grave emergent situation created either by external forces particularly at the frontiers of this country or by antinationals throwing a challenge to the very existence and sovereignty of the country in its democratic polity.

यह है वह इंटेशन जिसके कारण कांस्टी टयूशनल वैलिडिटी को अपहेल्ड किया किया गया था। यह है वह इंटेशन कि डेमो-क्रेटिक पालिटी के ग्रंदर ग्रगर एण्टी निशनल्स एक चैलेंज शो करते हैं ट्व वेरी एक्जिस्टेंस एण्ड साबरेनिटी ग्राफ दि कंट्री तव इस एक्ट का इस्तेमाल होना होगा। यह है उनकी इंटेशन । लेकिन श्रापने वह परिभाषा की तस रखकर उसको उतना ही व्यापक रखा है क्योंकि यह बदनीयती है श्रापकी कि ग्राप नाम लेंगे ग्रातंकवाद का लेकिन जब चाहें जिसको चाहें गिरफ्तार करना चाहेंगे इसके ग्रंदर। यह ग्रापकी बदनीयती है

जिसके कारण से इतना हो हल्ला मच रहीं है। मैं ग्रापसे कहना चाहती हूं कि ग्रगर म्राप वाकई म्रातंकवाद से निपटना हैं तो ग्रापको ग्रपोलोजेटिक होने की जरुरत नहीं है। इस देश का कौन सा नागरिक **ग्रातंकवाद से निपटना नहीं चाहता । ग्रयर** म्राप म्रातंकवा**द से** निपटना चाहते हैं गृह मंत्री जीतो खड़े होकर छाती तान कर कहिए कि मैं यह बिल केवल स्रातंकवाद से निपटने के लिए लाना चाह रहा हूं। केबल उन लोगों के लिए, उन म्रातंकवादियों के लिए जिन्हें देश की जनता ग्राम भाषा में श्रातं तवादी मानती है। बंदूक की नोक पर जो हिन्दुस्तान की सुरक्षा के सामने प्रश्न-चिन्ह लगाने वाले हैं, बंदूक की नोक पर हिन्दु तान से अलग होने की दुहाई देने वाले हैं, बंदुक की नोक पर देश से स्रलग रहने के लिए स्रातंकवाद फैलाने वाले है । वह ग्रादगी जिसके लिए ग्राम जनता नाम कि प्रातंकवादी है या जो छवि बनती उसकी निगाह में ग्रातंकवादी की, उस तरह के अतंकवादी से निपटने के लिए यह बान्न लाना चाहते हैं तो मैं केवल अपने दल की तरफ से नहीं कहती, सभी साथियों की तरफ से यह विश्वास दिला सकती हं कि इस सदन और उस सदन का एक भी सदस्य ग्रापके इस कानून की मुखालिफत नहीं कर सकता। देश का कोई भी नागरिक इस कानन की मुखालिफत नहीं कर सकता । लेकिंग चुंकि ग्राप श्रातंकवाद ग्रौर विध्वंस के नाम पर इस परिभाषा को इतना व्यापक बनावार लाए हैं तो स्रापने सपनी विश्वसनीयता खोदी है। अगर आपकी विश्वसनीयता बनी होती. टाडा का मतलब केवल ग्रातंकवादियों को पकड़नाहोता और इस तरह म्रापकी विश्वसनीयता बनी होती कि केवल दश की भूरक्षा से खिलवाड़ करने वाले लोगों के लिए ग्रापने यह कानून बनाया है तो कभी इतना हो हल्ला नही मचता। लेकिन क्षमा कीजिए स्रापकी विश्वसनीयता गिरी है। जिस भी एक्ट का फारमुलेशन वेग होता है उसका इंपलीमेंटेशन कभी सिरे नहीं चढ़ सकता है। यही कारण है कि स्नापके इस एक्ट का इंप्लीमेंटेशन भी सिरे नहीं चढ़ा । क्या इंप्लीमेंटेशन की बात ग्राप करते हैं। केवल ग्रापक ग्रपने दिए हुए ग्रांकड़ों की-श्रगर काश्मीर और गुजरात के स्रांकड़े की

तुलना कर ली जाए तो स्रापके साकडों के म्ताबिक तो काश्मीर से ज्यादा श्रातंकवाद गुजरात में होना चाहिए । गुजरात ज्यादा त्रातंकवाद से ग्रस्त होना चाहिए जितने लोग गुजरात में बंदी बनाए गए हैं काश्मीर के मुकाबले में। यह है ग्रापकी विश्वसनीयता क्योंकि ग्रापकी विश्वसनीयता इस वारे में बनी नहीं, गिरी ग्रौर बुरी तरह से गिरी इसलिए यह सारा हो हल्ला मचा।

3 P. M.

लेकिन मुझे दुख है कि ग्रापने उस हो-हल्ले से भी कुछ सीखा नहीं, उसके बाद भी जैसे का-तैसा प्रोविजन भ्राप लेकर के श्राए हैं । मैं ग्रपने साथियों से एक गुजारिश जरूर करना चाहूंगी कि वे भी इस "टाडा" पर बहस करते हुए या इस एक्ट पर बहस करते हुए इसे ग्रल्पसंख्यकों या बहसंख्यकों की बहुस में न उलझाएं। श्रगर वे इस बहस का मौजू यह बना देते हैं ''टाडा'' का इस्तेमाल ग्रत्यसंख्यकों के खिलाफ हुआ था तो बहुन हल्की हो जाती है, बहस बेमानी हो जाती है क्योंकि सरकारी म्रांकड़े भी जो यहां प्रस्तुत किए गए हैं, वे भी इस ग्रारोप को झठलाते हैं, स्वीकार नहीं करते। लेकिन अगर आप इस बिल को, उसकी मुखालफ्त नागरिकों के ग्राधार पर करना चाहते हैं–पूरे हिन्द्स्तान के नाग-रिक, ट्रेड पनियन ऐक्टिविस्ट, राजनैतिक विरोधी, वे इस परिभाषा के ग्रंदर ग्रा रहे हैं, अगर इस तरह की बहस होगी तो वहस काफी सार्थक हो मकेगी, बहस की बहत उपलब्धि हो सकेगी। मुझे दुख है इस बात का कि खुद केविनेट में बैठे हुए मंत्रियों ने इस बात की धमकी दी है कि ग्रगर ''टाडा'' की मियाद बढ़ाई गई तो हम देखते हैं कि सर-कार चलती कैसे हैं? एक मंत्री तो यहां बैठे हैं, जिन्होंने विरोध किया इसका, लेकिन वो दूसरे तो बैठे नही जिन्होंने धमकी दी, जिन्होंने धमकी दी कि सरकार चलने नहीं देंगे। क्षमा कीजिए, गुलाम नबी जी, ग्रगर केबिनेट में बैठे हुए दो मंत्री बहस इस तरह मे करें कि हम सरकार को चलने नहीं देंगे अनर इसकी मियाद बढा दी जाएगी तो

केविनेट में भी वहस सार्थक रूप से नहीं हो सकती क्योंकि फिर कंसिडरेशन्स बदल जाती है और इस सरकार की कंसिडरेशन वदली है। इसलिए मैं ग्रापसे कहना चाहती हुं गृह संस्री जी, पूरे अदब के साथ कहना चाहती हं कि आप इस पूरी की पूरी परिभाषा को, जो ग्रापने चार इंटेशन्स रखी है, चारों की चारों इंटेशन्स को निकाल दीजिए, केवल एक बात रखिए

whoever with an intent to threaten the security, unity, integrity and sovereignty of India.

इसके ग्रागे ग्राप जो मरजी कीजिए this act, that act. many acts, bomb explosion,

जो परजी रिखए इसमें, हमें कोई ऐतराज नहीं है, हालांकि इस सारे की जरुर**त नहीं है,** ऐक्सप्लोसिव में बम्ब ग्रा जाता है, ऐक्सप्लो-सिव में डायनामाइट ग्रा जाता है, लेकिन यह डेलिब्रेटली, ग्रापने वेग रखा है, उसकी कोई हमको चिंता नहीं है। देट ऐनी एक्ट में जो मरजी ऐक्ट करिए, लेकिन अपगर ग्राप उसकी भूमिका में से बाकी चारों **चीजें** के ये चीजें डाल निकानकर whoever with an intent to threaten the sovereignty, unity and integrity of India

तो स्नापकी यह परिभाषा उपयुक्त परिभाषा हो जाएगी क्योंकि जो यह ऐक्ट है वह अपने ग्राप में पनिशेबल नहीं है, उस ऐक्ट के तहत इंटेशन पनिशेबल है ग्रीर वह इंटेशन बहुत ग्लेरिंग रूप में सामने ब्रा जाएगी, फिर ग्राप कोई भी काम करें, ग्रगर सप्लाई भी श्राप डिसरप्ट कर रहे हैं तो उसकी इंटेशन देखी जाएगी कि यह सप्लाइज डिसरप्ट इसलिए हो रही है कि वह देश की मिक्युरिटी, इंटिग्रिटी, युनिटी, सोवर-निटी को खतरा है या किसी सामान्य ट्रेड यनियन ऐक्टिविटी के तहत हो रही है ग्रीर यह अकेली कसौटी होगी, कहेंगे साहब, इंटेशन यह नहीं है इसलिए ऐप्लीकेबल नहीं होन: चाहिए ।

SHRI MD. SALIM: This is a valid point, we support it.

श्रीमती सुषमा स्वराज : मलीम जी, मैंने मूव किया है, इसी प्वाइट पर मूव किया है श्रोर यही चार शब्द लिखकर दिया हैं कि बाकी सारी चीजें हटा दीजिए केवल यह चार शब्द रिखए, ग्रापकी इटेशन क्लीग्रर हो जाए। हमने कहा कि बाकी की जरूरत नहीं है

to strike terrorism, abduction of people, etc.

किसी चीज की जरुरत नहीं है, केवल ये चार शब्द रिखए, उससे इटेशन जब क्लीग्रर हो जाती है तो कोई भी ऐक्ट को इस ऐक्ट की गिरफ्तारी में ग्राने के लिए जांचने की कसौटी होगी उस स्रादमी की इंटेशन स्रौर श्रगर उस व्यक्ति की इंटेशन देश की सूरक्षा से खिलवाड़ करने की है, ग्रगर कोई भी ऐक्ट देश की प्रभुसत्ता के सामने सवालिया निशान लगाने के लिए किया गया है, अगर कोई भी काम देश की सुरक्षा, एकता या ग्रखंडता को तोड़ने के लिए किया गया **है तो निश्चित तौर पर वह ग्रा**पकी इस परिभाषा में स्राना चाहिए स्रौर स्राएगा स्रौर उसके लिए यह कानुन बनना चाहिए, लेकिन सामान्य गतिविधियां या सामान्य श्रपराधी जो हिन्दुस्तान के श्रापके कानुनों के तहत ट्राइ किए जा सकते है, उनको स्रगर श्राप इस ऐक्ट का विषय वनाए रखेंगे तो केवल इसका दूरूपयोग ही नहीं होगा बल्कि इसकी मुखालिपत भी होगी, दुरूपयोग भी होगा स्रौर कई लोगों को यह लगेगा कि श्राप उसी बदनीयती से यह ऐक्ट ला रहे **हैं जिस बद**नीयती से ग्राप पहला ऐक्ट लाए थे। मैं ग्रापको याद दिलाना चाहती हं कि जब "टाडा" पारित करने के लिए सदन में रखा गया था तब भी मेरी पार्टी ने उसका विरोध किया था और यह ग्राशंका व्यक्त करके कहा गया था कि इसका दुरूपयोग होगा, आपने कहा था कि नहीं होगा, लेकिन वर्षों के चलते हमारी श्राशंका सच साबित हई। इसि ाए हम श्राप से कहना चाहते हैं कि श्राप वाकी प्रावधानों पर ढ़िलाई कर रहे हैं और मुझे तो सरकार की सोच पर सच मायनों मे हंसी शाली है और मैं बहुत वेबाकी से आप से बात कर रही हूं। जरूरत वन्त की थी कि आतंककाद विश्व आतंकवाद से निपटने के

लिए कानुन बनता श्रौर उसकी प्रोसिजरल प्रोविजन स्टिजेंट होती । लेकिन ग्राप उल्टा कर रहे हैं। स्राप परिभाषा को तो व्यापक बना रहे हैं, टैरोरिस्ट ऐक्ट की लपेट में श्राप तमाम चीजों को ले रहे हैं श्रौर प्रोसीजर में ढिलाई दे रहे हैं। इस का ग्रर्थ क्या होगा, इसका परिणाम क्या होगा, भ्राप जानते हैं ? इसका परिणाम होगा कि मकदमे तो फिर एक लाख दर्ज होंगे, लेकिन कनविकांस 10 की भी नहीं होगी जबकि होना यह चाहिए कि ग्राप का यह कानुन ऐसा स्टिंजेंट हो कि मुकदमे केवल 80 वनें ग्रौर कनविकांस ३०की हो । इतना एवीडेंस ग्रापके पास होना चाहिए । जरूरत इस बात की थी, लेकिन ग्राप ने उस जरूरत को झुठला दिया। ग्रापने 77 हजार मुकदमे दर्ज किए हैं, 77 हजार से ज्यादा का श्रांकडा श्राप ने चीफ मिनिस्टर्स कांफरेंस में दिया है, 77 हजार से ज्यादा मुकदमें, स्राप मुझे बताए, आप क्या कहेंगे अतर्राष्ट्रीय जगत में ? इस देश में लाख मे ऊपर श्रातंक-वादी हैं ? क्योंकि 77 हजार ग्राप ने बंद किए है, तो 20-22 हजार बाहर भी होंगे जोकि ये सारा-का-सारा काम कर रहे हैं ? तो जिस देश में एक लाख ग्रातंकवादी हों, क्या उस देश कीं एक्ता बनावटी नहीं हो जाएगी? कैसे ग्राप इडिया की युनिटी की दहाई देंगे ? इस देश में टाडा मे गिरक्तार हए एक लाख ग्रातंकवादी का ग्रांकड़ा जब म्राप म्रंतर्राष्ट्रीय जगत में रखेंगे भीर उसके साथ कहेंगे कि हमारा देश "यूनिटी इन डायवींसटी" वाला देश है, तो थू-थू करेगा भ्रन्तर्राष्ट्रीय जगत भ्राप के ऊपर । इस-लिए मैं ग्राप से कह रही हूं कि जरूरत इस बात की है कि ग्राप खड़े होकर कहिए पूरे देश के सामने कि, देश के ग्रानंकवाद मे निपटने के लिए हम एक कान्न बनाना चाहते हैं, विना एपालोजेटिक हुए कहिए, परा देश आपका साथ देगा, पूरा सदन ग्राव का साथ देगा, वह सदन भी ग्रापका साथ देगा ग्रौर फिर प्रोसिजर्स को स्ट्रिजेंट करिए उस तरह का यातंकवादी जो देश की सूरका से खिलवाड़ करता है, देश की एकता और ग्रखंडता को तीड़ने के लिए, उसके लिए किसी तरह के रहम की गुंजाईम नहीं रखनी चाहिए। वह किसी तरह के तरस का पाव नहीं होना चाहिए। उस के लिए

गिड़गिड़ाकर नहीं कहना चाहिए कि हम ने तुम्हारी "बेल" की प्रोवीजन हल्की कर दी है, हम ने डिप्टी सुपरिटेंडेंट ग्रांफ पुलिस को पावर्स दे दिए है, हमने पुलिस ग्रांफिसर्स को पनिश करने के लिए श्रीधकार दे दिया है। ये बातें आतंकवादिये के लिए होती हैं ? ग्रगर वाकयी यह बिल ग्रातंकवाद से निपटने के लिए है तो मैं पूछना चाहती हूं कि ये सारे तरस ग्रौर रहम के प्रोवीजंस क्या श्रातंकवादियों के लिए किए गए हैं? क्या त्रातंकवादी इस तरसके पःत्र होने चाहिए? लेकिन नहीं, चुंकि ग्राप की नीयत दूसरी है, ग्रापकी परिभाषा व्यापक है, ग्रापको पता है कि ग्रातंकवादियों को नहीं राज-नीतिक विरोधियों को शाप को इसमें पकड़ना है, ट्रेड यूनियन एक्टीविस्ट्स को भी इसमें पकडना है, इसलिये ग्राप प्रोसिजर में ढील दे रहे हैं। ग्राप वक्त की जरूरत को पहचानिए । देश में ग्रातेकवाद बहुत तेजी से बढ़ रहा है। म्राई०एस०म्राई० की गतिविधियां काश्मीर ग्रौर पंजाब से निकनकर पूर्वीत्तर तक पहुंच गई है। देश में ग्रस्थिरिता फैलाने की वात ग्राई०एस०ग्राई० कर रही है और यह मैं और ग्राप नहीं कह रहे हैं, यह यूनाइटेड स्टेट्ट की रिपब्लिकन पार्टी की छपी हुई रिपोर्ट कह रही है। उसके बावजूद हम एक एक्ट ला रहे हैं, टाडा को खत्म करते हुए, किभिनल ग्रमेंडमेंट एक्ट के नाम से, गुमराह शीर्षक के नाम मे एक एक्ट ले ग्राएं ग्रौर श्रन्दर हम प्रोसिजर में ढिलाई दे दें, इन दोनों बातों का कही कोई है ? लोग कहते हैं कि यह तो नई बोतल में पुरानी शराब है, लेकिन जब मैं श्रापके स्पेशल कोर्टस के प्रावधान देखती हं, तो मुझे लगता है कि नई बोतल में पूरानी गराब नहीं, ये तो बोतल भी पुरानी है ग्रौर शराब भी पुरानी है, केवल लेवल बदला है। जैसे मैंने पैरा-3 पढ़कर सुनाया, ग्रगर मै ग्रापके स्पेशल कोर्टस स्रीर टाडा के डेजिगनेटेड कोर्टस के वर्बेटिभ पढ़ दूं तो एक-एक शब्द, शब्दश: वही है बिना कामा, फुलस्टाप के। **ग्रापने नाम बदल दिपा है क्योंकि ग्रापके** डेजिगनेटेड कोर्टम वदनाम हो इसलिये ग्रापने उसमें नाम स्पेशल कोटेंस का

रख दिया। इसलिये मैं भ्रापसे कहुना चाहती हूं कि यह जो एक्ट वास्तव श्राप "टोडा" का संशोधन करके रहे हैं, क्यों नहीं ग्राप इसका सेक्युरिटी ग्राफ इण्डिया एक्ट रख हैं ? क्यों नहीं ग्राप इस का एटीटैरोरिस्ट्सि एक्ट रख सकते हैं ? क्यों नही स्राप इसकी परिभाषा में स्नातंकवादियों के लिए उपयुक्त परिभाषा दे सकते हैं ? फिर ब्राप मांगिए देश से समर्थन, देखते हैं कि देश से ग्राप को समर्थन मिलता है कि नहीं? लेकिन बदनीयती श्रौर चालाकी से लाए गए किसी प्रावधान वाले बिल के लिए देश का को नहीं मिल सकताः ममर्थन ग्राप क्योंकि आपके "टाडा" की विश्वसनीयता गिर चुकी है।

इसी तरह श्रापने धारा-24 में प्रावधान किया है। स्नाप मुझ से नकते हैं कि हम ने परिभाषा वैसी-की-वैसी एखी है, मगर दुरुपयोग रोकने के कई प्रावधान कर दिए हैं। उसमें प्रभावणाली प्रावधान स्राप मुझे बताना धारा-24 का जिसमे कहा है कि किसी भी पुलिस आफिसर को यगर वह करप्टली श्रौर मैलिसियसली किसी ग्रादमी को फंसाता है, तो उसको श्राप ने एक साल तक सजा का प्रावधान कर दिया है। गृह मंत्री जी इसमें जो कानुन की जानकारी न रखता हो, उसको तो ग्राप बहला सकते हैं, ऐसी बात कह कर, लेकिन जो कानून की जानकारी रखता है, वह यह जानता है कि इस देश के सामान्य कानून में इससे ज्यादा कड़ा प्रावधान पहले मे मौजूद है। ग्रापको ग्राई०पी०सी० की 211 पढ़कर मुनाना चाहती हं ... (समय की घंटी...) महोदय, मेरा तो अभी काफी समय बाकी होगा कितना समय है, मेरी पार्टी का?

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): There are two names from your party. fore, I have just reminded you.

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श्रीमती सुषमा स्वराजः मैं सेक्शन 211 ग्रापको पढ़कर सुनाना चाहती हूं ---

"False charge of offence made with intent to injure-Whoever, with intent to cause injury to any person institutes or causes to instituted any criminal proceeding against that person, or falsely charges any person with having committed an offence, knowing that there is no just or lawful ground for such proceeding charge against that person, shall be punished with imprisonment either description for a term which may extent to two years, or with fine or with both; and if such criminal proceeding be tuted a false charge on an offence punishable with death (imprisonment for life), or imprisonment for seven years or upwards, shall be punishable with imprisonment of either description for a term which may extend to seven years, and shall also be liable to fine."

क्या अर्थ है इसाता ? यह सामान्य ला के ग्रंदर पहले से प्रावधान मौजूद है श्रौर रह वैपे सेक्शन 195 से 211 तक लगा-तार चल रहे हैं। मैं ग्रापको बता दूं कि सबसे लाइटेस्ट जो प्रावधान है, वह मैंने पढ़कर सुनाया। इससे पहले जो प्रोवीजन है, वह इससे कहीं ज्यादा सख्त है, लेकिन मैंने 211 सबने लाइटेम्ट प्रावधान जो आई०पी० है, पढ़ा । इसमें इंटशन केवल इन्जोर करने की है, इन्जोर कोई घायल करने की नहीं, उसकी रेप्टेशन को इन्जोर करने की है। ग्रगर किसी व्यक्ति को इन्जोर करने के लिए कोई ग्रादमी इस तरह का झूठा केस बनाता है, जिसे कि वह स्वयं जीनता है कि यह झूठा है, इसकी कोई ग्राउन्ड नहीं है तो उस व्यक्ति को दो वर्षतक की सजा होगीया जुर्माना होगा या दोनों होंगे, लेकिन अगर वह ऐसा म्राफेन्स बनता है जिस ग्रपराध की सजा मौत या ग्राजीवन कारावास या दस वर्ष की कैंद है तो उसको सात साल की सजा होगी स्रोर स्नापको मालुम है स्नापके इस एक्ट

में जितने ग्रेव ग्राफेन्सेस हैं उसमें वह दम साल से कम सजा का प्रावधान नहीं करते । मैंने जो सेक्शन 211 पढ़कर सुनाई, उसका जो लेटर पार्ट है वह इस पर लाग होता है। श्रापके यहां इस एक्ट के तहते किए गए किसी भी ग्राफेन्स की सबसे कम सजा है दस साल या स्राजीवन कारावास मृत्यदंड । तो इसमें ग्रगर कोई ग्रादमी यह जानते हुए कि वह केस झुठा केस बना रहा है तो म्राई० पी० सी० की धारा 211 के तहत उसे सात साल की सजा का प्राव-धान है ग्रीर ग्रगर 211 से ऊपर का पढ दूं तो उसमें इतनी ही सजा का प्रावधान है जितना कि इस आफेन्स के लिए है। ऐसे भी प्रावधान ग्राई० पी० सी० में है कि श्रगर श्रापने ऐसा केस वनवाया, जिसमें मृत्यृदंड मिल सकता था या श्राजीवन कारा-वास हो सकता था या दस वर्ष की कैद हो सकती थी तो झुठा केस बनाने वाले को भी या तो मृत्युदंड मिलेगा या आजीवन कारा-वास मिलेगा या दस वर्ष की कैद मिलेगी। श्रापका यह जो प्रावधान है, यह एक्ट दस साल से कम की सजा का प्रावधान चंकि नहीं करता श्रौर श्रगर लाइटेस्ट प्रावधान भी लेंतो भी सात साल की सजा उस ग्रकसर को भिलेगी इस ब्राई० पी० सी० के तहत. लेकिन आपने इसमें यह प्रोवीजन डालकर, डायलूट करके कह दिया कि एक साल की सजा मिलेगी ऋगर सरपितयजेली ऋौर मेलासियशली वह करेगा। ग्राप लोगों को गुमराह कर रहे हैं, स्राप लोगों को बहला रहे हैं। स्राप यह स्राई०पी०सी०की धारा 211 को क्यों ग्रोवरराइंड कर रहे हैं इसके श्रंदर? कोई श्रादमी श्रगर झूठा केस बनाए तो ग्राई० पी० सी० की धारा 212 के तहत उसको सात साल की सजा क्यों नहीं मिलनी चाहिए ? लेकिन, ग्रापने श्रब प्रावधान करके कहा है कि उसको एक साल की सजा देंगे ग्रौर इतना बड़ा दम भर रहे हैं कि हमने बड़ा प्रभावी प्रावधान कर दिया, दुरुपयोग को रोकने के लिए हमने कह दिया कि पुलिस ग्राफीसर को सजा मिल जाएगी, जिस पुलिस ब्राफीसर ने झुठा केस बनाया, सरपसियंशली ग्रीर मैलायियंशली बनाया ।

महोदय, जो सेक्शन का प्रावधान है वह कम किया ग्रापने इसमें । यह 211 के तहत क्यों नहीं मिलती सजा ? क्योंकि सेक्शन का प्रावधान है, वह 195 के ग्रंदर ग्रापको सेक्शन लेनी पडती है। वह सारे प्रोसीजर तो भ्रापने नहीं बदले, लेकिन म्रापने यह प्रावधान करके म्राई० पी० सी० की ग्रोवरराइडिंग एक्सेप्ट कर लिया। मैं ग्रापसे कहना रही हूं कि यह पूरे का पूरा बिल चालाकी से भरा हुन्ना है, पूरा का पूरा बिल बदनीयती से भरा हुआ है और इसलिए इसका समर्थन म्रापको मिले, इसकी गुजांइश नहीं दिखती है । ग्राप ग्रातंकवाद से निपटने का साहस रिखए। मुझे तो यह ग्रारोप लगाना पड़ता है ग्राप पर, यह बिल देखकर, कि ग्रातंकवाद से निपटने का न इस सरकार में साह⊣ है भ्रौर न इस सरकार की इच्छाशक्ति है। वरना "टाडा" की भी मियाद बढ़ाने की बात श्राप कर सकते थे इस तरह के संशोधन लाकर के, उसकी परिभाषा को सीमित करके, किसी तरह का संशोधन न रखकर, लेकिन नहीं, वह शीर्षक तक देने की ग्रापमें हिम्मत नहीं है, नया एक्ट लाने की हिम्मत ग्राप में नहीं है। त्रिमि-नल एमेंडमेंट नाम से, एक गुमराही शिर्षक से ग्राप यह बिल लेकर ग्राए हैं।

एक तीसरी बात में ग्रापसे पूछना चाहती हूं कि ग्रापने "टाडा" एक्सटेंड हो या न हो, इस पर मुख्य मंत्रियों का एक सम्मेलन बुलाया था। मुख्य मंत्रियों के उस सम्मेलन में 17 मुख्य मंत्रियों ने ग्रापको लिखकर दिया था कि वे मियाद बढ़ाने के पक्षधर हैं लेकिन साथ ही उन्होंने मेरी बात कही थी कि "टाडा" का दुरुपयोग भी रुकना चाहिए क्योंकि कोई नहीं चाहता कि इस देश में "टाडा" का दुरुपयोग हो। उन्होंने कहा था कि दूरपयोग रोकने के लिए हम कुछ मुझाव देते हैं, कुछ मुझाव सुप्रीम कोर्ट ने दिए हैं, उन दिशा-निर्देशों को "टाडा"के **अंदर डाल दीजिए और** "टाडा" की मियाद बढ़ा दीजिए। कहा था कि नही कहा था ग्रापसे ? लेकिन उनके वह बात कह देने के बाद आप नया जो ऐक्ट लाए हैं उस पर ग्रापने उनसे कोई चर्चा करने की जरूरत भी नहीं समझी। स्राप जानते हैं कि भ्रापका यह ऐक्ट किसी भी राज्य का मुख्य मंत्री रद्दी की टोकरी में फेंक सकता है क्योंकि इसका इम्प्लीमेंटेशन इसका अमली-करण राज्य के द्वारा किया जाना है और फेंक सकता ही नहीं है, फेंका है पहले लोगों ने। बैठे है मेरे सी० पी० एम० के साथी उन्होंने जब "टाडा" श्राया था उसी समय ज्योति वसुने कह दिया था कि हमारे यहां हम किसी एक को भी गिरफ्तार नहीं करेंगे "टाडा" में। उन्होंने "टाडा" का उपयोग अपने यहां नहीं होने दिया।

श्री एमः ए० बेबी: एक दिन हुआ।

श्रीमती सुबमा स्वराज: एक दिन हुग्रा ग्रौर उसके बाद भी ग्रगले दिन छोड़ दिया। उन्होंने कहा कि हम नहीं करेंगे इसका इस्ते-माल। ग्राज भी जो राज्यों के मुख्य मंत्री हैं,येठान लें, जिस किसी राज्य का **म्ख्य** मंत्री यह ठान ले कि हम इसका उपयोग नहीं करेंगे, तो ग्राप कुछ नहीं कर सकते। तो क्या यह जरुरी नहीं है कि जिस मशीनरी ने इसका अमलीकरण करना है, कम से कम उमसे पूछतो लिया जाए कि साहब यह बिल हम लेकर ग्राए हैं, इस पर तुम्हारी क्या राय है ? कौन सा पहाड़ टूट जाता ग्रगर चीफ मिनिस्टर्स की कंसेंसस् पहले ग्रा जाती ? उन मुख्य मंत्रियों का रूप तो जान लीजिए जिन मुख्य मंत्रियों ने इसको प्रभावी और ग्रमली जामा पहनाना है? एक चीफ मिनिस्टर्स की काफ्रेंस बुला लीजिए, इस बिल को उनके सामने रखिए ग्रौर कहिए कि ग्रापने कहा था कि "टाडा" की मियाद बढ़ा दो, कुछ ने कहा था कि मत बढ़ाग्रो ग्रगर हम ऐसे शीर्षक से एक बिल लेकर **ग्राए हैं जरा पढ़कर बता दो हमें कि तुम** इसके पक्ष में हो, विपक्ष में हो या कोई संशोधन सुझाना चाहते हो, कोई प्रोविजन वह डिलीट कराना चाहे, कोई एड कराना चाहे तो क्या यह बिल पास होने के बाद उनके मत्थे मढ़ दिया जाए, उससे पहले यह जरूरी नहीं है कि वे सारे राज्यों के मुख्य मंत्री, जिन्होंने इस पर ऋमल कराना है, उनकी एक कांफ्रेंस ब्लाकर के उनस बातचीत की जाए ? क्यों नहीं ग्राप यह कर सकते ? मैं तो समझती हूं कि आज इस चर्चा के बाद बजाए इसके कि ग्राप यह बिल पारित करने के लिए हमारे सामने रखे, भ्रापको यह कहना चाहिए कि इस

272

मुझाव को स्वीकार करते हुए ग्राप मुख्य मंद्रियों का सम्मेलन बुलाएंगे और उनकी भी राय चाहेंगे। इसमें क्या हर्ज है 🕺 बल्कि इससे अमलीकरण में ग्रापको मदद मिलेगी क्योंकि अगर उनके सुझाव पारित होने के पहले ग्रा गए ग्रौर ग्रापको जम गए ग्रौर ग्रापने वे सुझाव मान लिए ग्रार रख दिए यहां सदन के सामने तो एक प्रभावी इनेक्टमेंट हो जाएगा, एक प्रभावी लेजिस-लेशन हो जाएगा। क्या दिक्कत है इसमें ? आप यह कह सकते हैं... (समा की घंटी)... श्रौर बार-बार घंटी बज रही है मेरे पास बोलने के लिए प्वाइंट्स तो बहुत हैं लेकिन चंकि उपसभाध्यक्ष महोदय का निर्देश है भ्रोर मैं उसको माने बिना रहनहीं सकती मैं पुनः ग्रापको उसी चींज पर ले जाकर के खंड़ा करना चाहती हूं कि धारा 3 के भंदर जो भ्रापने इंटेंशन एखी है, उनसबको काटकर केवल एक लाइन की इंटेशन with an intent to threaten the security, sovereignty, inity and integrity of India, does an act...

ग्रागे जितने एक्ट हैं, उनको ग्राप डाल दें, मुझे ्**नहीं लग**ता है कि उन्नेके बाद जयपाल रेड्डी ग्रापके बिल का समर्थन न करें या िप्ला दासगुप्त ग्रापके बिल का समर्थन न करें या "टाडा" के कट्टर विरोधी राज बब्बर भ्रापके बिल का समर्थन न करें क्योंकि म्रातंकवाद, शुद्ध म्रातंकवाद से निप-टना इस देश का हर नागरिक चाहता है बशते ग्राा ग्रपनी नीयत में यह बता दें कि ग्राप केवल ग्रातंकवाद से निपटना चाहते हैं श्रौर स्नातंकवाद में निपटने के लिए यह ला रहे हैं, वरना मैं ग्राप से कहना चाहंगी कि ग्रगर श्राप इसको वेग रखेंगे, अगर इसमें ऐम्बिग्विटी रहेगी, जो डेलिब्रेट ऐम्बिग्विटी है तो मैं ग्रापस कहना चाहंगी, गृह मंत्री जी, कि जो कानून वेग होती है, न तो नागरिकों की श्रद्धी उस कानून के प्रति बनती है, जो इम्प्लीमेंटेशन **मगी**नरी है उसमें भ्रष्टाचार बढ़ता है, देश का रूपुमन राइट्स रिकार्ड खराब होता है, देश की छवि बिगड़ती है ग्रौर सब स **बड़ी बा**त, जिस उ**हे**ण्य की पूर्ति के लिए वह अधिनियम लाया जाता है, उस उद्देश्य का क्षरण होता है, उस उद्देण्य की पूर्ति नहीं हो पाती है।

इसलिए यदि वाकई म्रातंकवादी भौर विध्वंसक गतिविधियों से निपटने का उद्देश्य लेकर भ्राप इस बिल को लाना चाहते हैं तो इसको सीमित रखिए भौर प्रांसिजर स्ट्रिजेंट रखिए, पूश देश भ्रापक साथ खड़ा रहेगा। बहुत-बहुत धन्यवाद।

डा० जगन्नाथ मिश्रः उपस्पाध्यक्ष जी, धन्यवाद ग्रापने मुझे मौका दिया कि इस महत्वपूर्ण विधेयक पर मैं ग्रपनी राय जाहिर करूं। सबसे पहले मैं प्रधान मंत्री जी को विशेष रूप से धन्यवाद देना चाहूंगा कि राष्ट्रपति जी के ग्रांभभाषण के लिए प्रस्तुत धन्यवाद प्रस्ताव के वाद-विवाद पर जो उन्होंने घोषणा की थी कि टाडा पर पुनर्विचार करेंगे ग्रीर उचित संशोधन प्रस्तुत करेंगे। प्रधान मंत्री जी के उक्त ग्राश्वासन के ग्रनुसार माननीय गृह मंत्री जी ने यह विधेयक हमारे समझ प्रस्तुत किया है—दंड विधि संशोधन विधेयक, 1995, उसका हम पूर्ण समर्थन करते हैं।

जित पृष्ठभूमि में यह संशोधन विधेयक प्रस्तुत किया जा रहा है, अभी माननीय सदस्या सूषमा स्वराज जी को हम सून रहे थे कि टाडा कानून ग्रावश्यक है। म्रातंकवाद को, बिध्वंस को रोकने के लिए कोई कानून होना चाहिए। मानव अधि-कार के ऋध्यक्ष श्री रंगनाथ मिश्र जी ने भी टाडा का विरोध करते हुए कहा था कि इस देश में श्रसाधारण परिस्थिति के लिए सामान्य दण्ड प्रक्तिया के ग्रन्तर्गत कोई कानून होना चाहिए, ग्रलग सेटाडा की ग्रावण्यकता नहीं है। ग्रभी प्रारम्भ में गृह मंत्री जी ने उन बिन्दुश्रो की चर्चाकी जो इस विधेयक में प्रस्तुत की जा रही है। टाडा कानुन एक खाय परिस्थिति संसद ने तब बनाया था 1983 में जब पं**जाब** की हालात बहुत बुरी थी इस कानून का इस्तेमाल कुछ राज्य तक ही सीमित था। बाद के दिनों में इस कानून का विभिन्न राज्यों में विस्तार हुआ। गृह मंत्री जी ने भी सदन में स्वीकार किया, प्रधान मंत्री जी ने स्वीकार किया कि इस कानुन का कुछ राज्यों में दूरूपयोग हुआ है। यह नहीं है कि सभी राज्यों में इस कानुन का दुरूपयोग हुआ है। लेकिन दूरूपयोग के कारण जो भ्रातंकवादी **शक्तियां**

है उसे छूट दंदी जाए ग्रौर कोई कानून ग्रमाधारण रूप में निबंटने के लिए नहीं रखा जाए, तो इस समय जो कानून है वह पर्याप्त नहीं है। इसलिए इस संशोधन की आवश्यकता है कि कैसे काव पाया जाए ऐसे तत्वी घर, ऐसी शक्तियों पर जो देग की सुरक्षा के लिए खनरा है, खास तौर से इस समय जो पाकिस्तान की तरफ से हमारे देश में ऋतंकवादी गति-विधियों का प्रश्नय दिया जा रहा है, साधन दिए जा रहे हैं। विभिन्न राज्यों में शक्तियां सिक्य हो रही हैं। इस देश मे माम्प्रदायिक शक्तियां भी संगठित हो रही है ग्रीर हमारी राजनीतिक बनावट के लिए चुनौतियां बन रहीं हैं। लाकतंत्र के लिए म्राबश्यक है कि हम लोकतंत्रीय ढांचे की कायम रख सके और कुछ शिवतयों का हम उठने नहीं दें जो हमारे देश के विरुद्ध जाएं ग्रौर हमारे लिए कठिनाइयां उप-स्थित करें। इसमे टाडा के कानून की जो वटियां थी, जो कमजोरियां थी उन्हें चिन्हित किया गया है, ग्राइडेंटिफाई किया गया है ग्रौर लोकतंत्र में मानव ग्रधिकारों की रक्षा करते हुए जो अंतर्राष्ट्रीय मानव भ्रिधिकार चार्टर 1947 में बना था या भारत के संविधान में जो हमने मूल ग्रधिकार दिए है और समता का ग्रार्थिक. सामाजिक व राजनीतिक ग्रीर ग्रभिकावित को, धर्म की ग्राजादी हमने देरखी है उसका निर्वहन करते हुए ग्रपने देश की बनावट को हम मुरक्षित रख सकें। इस लिए ऐसा कानुन होना चाहिए । चिक टाडा बहुत चर्चित हो चुना था, टाडा के संबंध में अनेक प्रकार की भ्रांतियां लोगों मे कैल चुकी यी और उसमें कुछ प्रावधान ऐसे श्रे जिनका मानव मुल्यों के विरुद्ध कहा जा मकता है या मूल अधिकारों के विरुद्ध कहा भा नकता है। इसलिए इस प्रस्तावित मंशोधन में उन विन्दुओं को हटाया जा रहा है इस बात से मुझे प्रसन्नता है। इस कान्त में जो प्रावधान था कि अपराधी म्बयं ग्राने ग्रानराध को स्वीकार करे, वह मंबिद्धान के मृत ग्रधिकार के विरुद्ध है। कहा गया है कि अपराधी को बाध्य नहीं किया जा सकता हैं, अपने विरुद्ध गवाही देने के िए, साध्य देने के विएं। इसलिए इस प्रावधान को हटाया जा को ढाडा में सबसे आवित्रजनक संश था।

दूसरा जा अनुसूचित क्षेत्र है, वहां कोई प्रवेध शस्त्र मिलता है, किसी के तो वह टाडाका ग्रपराधी बन जाता है ग्रीर उसी कानून का दुरुपयोग बहुत सारी जगहों पर हुआ है, इसलिए इस नए संगोधन में उसे भी हराया जा रहा है। साथ-साथ यह भी एक भ्रम फ़ैनाहआ थाकि जमानत की प्रक्रिया जटिल ₹, कठिन समान ढंग में लोगों को जमानतें मिलती हैं । इसे भी शिथिल कियाजा रहा है, इस संशोधन के जरिए से, यह भी कहा जा रहा है कि इस कानुन का इस्तेमाल ग्रत्पसंख्यकों के बड़े पैमाने पर हुन्ना है स्रौर यह मानते भी हैं कि सारे देश में एक माहोल, एक वातावरण बन गया है टाडा के विरुद्ध श्रौर अल्पसंख्यकों के मन में भी यह लग रहा है कि इस कॉनून का अधिकतम उपयोग उन्हीं के विरुद्ध हो रहा है। कुछ घटनायें घटी भी हैं. इसे हम लोग ग्रस्वीकार नहीं कर सकते । गुजरात में जहां सारे देश में 77,000 मुकदमें चले, उनमें से केवल 18,000 मुंकदमें तो गुज-रात में चले और उनमें अल्पसंख्यकों की मंख्या ज्यादा थो। महाराष्ट्र में भी बम-बारी हुई, मुकदमे चले. वहां भी ग्रल्पसंख्यकों की संख्या कुछ ज्यादा थी, लेकिन सारे देश में 77,000 मुक्तदमों को देखते हुए देखें नो साढ़े च।र प्रतिशत मे ग्रधिक ग्रत्प-संख्यकों की संख्या उन मुकदमों में रही। है, लेकिन जो गुजरात ग्रौर **महाराष्ट्र** में घटनायें घटीं, माम्प्रदायिक दंगों के बाद, बाबरी मस्जिद के ध्यवस्त होने के बाद या बम्बई के बम कांण्ड के बाद, वहां दुर्भाग्य से जनमानंस में यह भावना फैल गई है कि ग्रल्पसंख्यकों के विरुद्ध इस कानून का स्रधिकतम इस्तेमाल हो रहा है और राजनीतिक वारणों से भी इसका इस्तेमाल हुन्ना है। इसे भी हम स्वीकार करते कि इस कानून का इस्तेमाल पुलिस ने भ्रष्ट कारणों से, ग्रपने स्थानीय विभागों से या राजनीतिक दबाव से किया है ग्रीर निरीह लोगों की गिरफ्तारियां हुई हैं ग्रौर उन पुलिस जुल्मों से लोगों को बचाया जाए, उनकी रक्षा की जाए। इस कानून के संशोधन में प्रावधान किया जा रहा है

कि एक तो पुलिस के समय जो मवाहियां दी जायगी, उनकी मान्यता नहीं होगा। दूसरा जो प्रावधान किया जा रहा है वह यह है कि ग्रसिस्टेंट स्परिटेन्डेन्ट ग्राफ पुलिस से नीचे के ग्रफसर इन मुदकदमों की सुनवाई नहीं करेंगे ग्रौर सबसे महत्वपूर्ण संशोधन कि कोई कोर्ट इस मामले का संज्ञान नहीं लेगा अगर ग्राई जी. की पूर्व स्वीकृति प्राप्त नहीं होगी। इसलिये टाडा का दुरुपयोग जिन वजहों से हो रहा था, जिन वजहों से स्थानीय प्रशासन निरीह लोगों को **गिरफ्तार कर रहा था, उस पर अपने भ्राप पाबन्दी लगेगी। खास तौ**र से यह प्रावधान कि जो पुलिस ग्रफसर ऐसे पाए उदायग कि उन्होंने निरीह लोगों को **गिरफ्तार** किया है, उन्हें तंग किया है, भ्रष्ट कारणों से तंग किया है. उनके विरुद्ध मुङ्कदमे चलाये जा सकते हैं, एक साल तक सजा का प्रावधान किया जा सकता है। इसलिए इसमें, इस संशोधन विधेयक पर विचार करते हुए हमे यह देखना चाहिए कि टाडा की · **त्रटियां** श्री, जो कमजोरियां थीं या जिन जिन वजहों से लोगों की स्वतन्वता छीनी जाती थीं या जो मूल अधिकार की हमारी ग्रवधारणा हैं, लोकतन्त्र की ग्रव-धारणा है, उस पर ग्रधिक अतिक्रमण हो रहा था, उससे इस विधेयक से हम रोक पा रहे हैं या नहीं रोक पा रहे हैं। हमें लगता है कि विचार-विमर्श कर लें, या गृह मंत्री के वक्तव्य को सुन लें ग्रौर ·उनकी समीक्षा करने से यह मामला स्पष्ट होता है कि ग्रब तक टाडा कान्न की जो शिकायतें थीं, उन शिकायतों को ·उन्होंने संकलित करते हुए उसका परिमार्जन करने की कोशिश की है और यह दण्ड विधान में ग्रा जाने से उस कानून से जो माहील बन चुका था, वह दूर हो जाएगा। चुंकि हमारे देश में ग्रातंकवाद है, विध्वंस-कारी तत्व हैं, इसे हम ग्रस्वीकार नहीं कर सकते, इसलिए कानून हमारा होना चाहिए, लेकिन उस पर रोक चाहिए, हकावटें होनी चाहियें। दो-तीन महत्वपूर्ण बातें हैं, इस पर विचार करने के लिए।

गृह विभाग की स्थाई समिति की बैठक में सभी सदस्यों की यह राय थीं कि जो टाडा के कानून के तहत ग्रभी तक 35,000 लोगों को गिरपतार कर मकदमे चल रहे हैं, हांलांकि चल थ, 77,000 मुकदमे , व अब घट कर 35,000 हो गए हैं और जल में भी 5700 लोग बन्द हैं, श्राखिर उनकी ग्रवस्था क्या है? **आखिर उनकी ग्रवस्था क्या होगी?** रेल मंत्री ने स्वयं स्वीकार किया है, गह मंत्री ने स्वयं स्वीकार किया है, सदन के सभी दलों के सदस्यों ने स्वीकार किया है कि इस कानून का दुरूपयोग हुन्रा है ग्रौर निरीह लागों को इसमें फंसाया गया है। संशोधन होने के बावजूद ग्रगर उन पर मुकदमे इसी तरह से चलते रहे, जैसा गृह मंत्री जी ने ग्रापने भाषण में कहा कि यह प्रावधान हैतो फिर जिस वजह ने ग्राप यह संशोधन ला रहे हैं, उसका कोई प्रभाव नहीं पड़ेगा। जो लोगों के स्रंदर टाडा के खिलाफ भावना वनी है इससे वह बात जारी रहेगी। इसलिए मैं ग्रह मंत्री जी मे थ्रर्ज करना चाहता हूं कि जो वर्तमा**न** कानून है और उसके तहत जिन पर मुकदमें चल रहे हैं उन तमाम मुकदमों का तत्काल रिव्यू किया जाए। सुप्रीम कीट ने ठीक कहा था अगर इसकारिव्य होना चाहिए । लेकिन अगर श्राप इसकी भी कानन का हिस्सा बदेंगा क्योंकि जब ग्राप कानुन पारित कर देंगे यह ग्रौर टाडा का कान्न था उस के प्रावधान भी चलते रहेंगे तो क्या इससे एक ही शासन में, एक ही देश में दो प्रकार की प्रक्रिया चलती रहेगी? इससे लोगों में भ्रम उत्पन्न होगा। इसलिए इस पर गृह मंत्री जी को विचार करना चाहिये जो लोग है उन्हें हम इसका लाभ कैसे दें हमारी राय में ग्रौर ग्राम लोगों की, राय में यह स्पष्ट है कि निर्दोष लोगों के बड़े पैमाने पर इसमें फंसाया गया है। उनको राहत मिलनी चाहिए।

दूसरी बात, इस देश में राष्ट्रीय सुरक्षा श्रिधिनियम भी चलता है इस देश में मीसा भी चलता था। इन कानूनों का राज-नैतिक इस्तेमाल न हो या इसका राजनैतिक इस्तेमाल कम में कम हो, इसके लिए

उस कानून में प्रावधान था कि हाई कोर्ट के जब की सदारत में एक िंग्यू कमेटी होगी और सरकार के द्वारा प्रस्ताव पेंश करने के बाद उन माम शों को रिव्य किया जाएगा श्रोर ग्रगर माध्य नहीं है, पर्याप्त कारण नहीं है और अगर ब्विंग् कमेटी संतुष्ट नहीं होती नो मामला तमाप्त कर दिया जाता है। मैं चहता हं कि इस कानून को ब्राप इस कप में लाइए ताकि लोगों को भरोसः भिल सके कि हम ग्रपनी फारियाद कोर्ट के सामने तत्काल पेंश कर सकते हैं और कानन कें ग्रन्तर्गत कार्य-वाही करने से हमे राहन या मदद मिल सकती है। इसलिए हम चाहते हैं एन० एस० ए० की तरह एक एडवाइजरी कौंक्लि, एडवाइजरी कमेटी का प्रावधान इस कान्न के ग्रान्तर्भत ग्राप निश्चितरूप से रिखल ग्रौर जो सप्रीम कोर्ट का डाइरेक्टिव है, रिव्य करने का, उसे खाम कांटक्ट में ग्रगर इस कानून को बदलकर नया कानुन ला रहे **हैं तो में श्र**नुरोब करूंगा कि इस कानून में रिव्यू का स्थायी उपबंध कर दीजिए कि हर तीन महीने पर हाई कोर्ट के जज की सदारत में जिसमें गृह सचिव श्रीर विधि सचिव, हों, इनकी कमेटी इस पर विचार करे ग्रीर वह यह काम करे। साथ ही साथ मैं यह भी चाहता हूं कि सारे देश के सभी राज्यों में राजनैतिक कारणों से इसका दुरूपयोग हुआ है, इसमें कोई दो मत नहीं हैं। ग्राज भी लोगों में यह आशंका है कि आगे आने वाले दिनों में सरकार इसका गलत इस्तेमाल कर सकती है, मजदूर संघों के खिलाफ ग्रौर ग्रपने विरोधियों के खिलाफ पुलिस का उपयोग कर सकती है। इस कारण इसमें यह प्रावधान होना चाहिए कि हर तीन महीनों बाद मामलों को रिव्यू किया जाएगा ग्रौर निर्दोष लोगों को छोड़ा जाएगा।

तीसरी बात, टाडा कानून ग्रस्थायी है और इसकी मियाद 23 मई को खत्म होने जा रही है तो क्या इस ग्रस्थायी कानून को ग्राप स्थावी कानून बनाने जा रहे हैं ? जो संशोधन विधेयक है, उसके ब्रानुसार यह स्थायी स्टेच्यू बुक में ब्राने जा रहा है। इसमे क्या हम यह अनुमान लगा लें कि भाग स्राने वाले दिनों में यह कानून हमारे लिए ग्रावण्यक होगा। इसके

लिए इसमें ऐसा किया जाना चाहिए कि तीन साल तक के लिए या किसी निश्चिन अवधि के लिए इस संशोधन को स्वीकार करके लाग करें स्रौर फिर देश की हालत पर गौर करके इस पर विचार करें कि कद टाडा की ग्रवधि समाप्त हो। देश में टाड़ा के खिलाफ एक माहोल बना है। इसलिए हम इसकी तीन माल की व्यवस्था करें ग्रौर देखें कि इन ग्रवधि में इस कानुन का उपयोग कैसे होता है, दुरुप-योग कैसे होता है और कितना यह कानून विध्वंसकारी तत्वो और ग्रानंकवादी तत्वो को रोकने में समर्थ होता है। फिर हम इस पर पुनर्विचार करें ग्रौर ग्रगर ग्रावश्यकता हो तो फिर इसका उपवंध करें। लेकिन इस कानून को इस प्रकार से स्थायी कप देना, हमें समझते हैं कि उचित नहीं होगा।

माथ-साथ जाज कुछ भ्रातियां देश में टाडा के खिलाफ फैली हुई हैं। इन भ्रांतियों को ममाप्त करने के लिए सरकार को थोड़ा ग्रागे ग्राना पडेगा। थोड़ी उदारना दिखानी पडेगी खास तौर से ग्रहा संख्यक वर्ग में यह भावना फैल गई कि यह कानून हमारे विरुद्ध है। म्राज संसद् में यह पारित करते हुए देश को आश्वस्त करना चाहिए कि हमारे संविधान में सच को वराबरी का हक है, बराबर की नागरिकता है, सब को संविधान ने श्राजादी दे रखी है, हमारे देश मे धर्म पर, ज ति पर. लिग के ग्राधार पर कोई भेद नहीं होगा। यह जो भावना देश में फैली है कि कोई खास कानन खास लोगों के खिलाफ ही इस्तेमाल होता है, मंशा नहीं थी इस कानून की । 1985 का यह कानून था लेकिन बातें हो रही हैं पिछले एक साल, 6 महीने में यह भावना जोर सं फैली है कि इस कानून का इस्तेमाल ग्रत्पसंख्यकों के खिलाफ हुम्रा है। इतना हम स्वीकार करते हैं कि गुजरात ग्रौर महाराष्ट्र में हुग्रा है लेकिन यह कहना ठीक कहीं है कि सारे देश में ग्रल्पसंख्यकों के खिलाफ इसका दुरूपयोग हुम्रा है। इस वातावरण को समाप्त करना चाहिए ग्रौर सरकार को ग्रागे ग्राकर के मुनिश्चित करना चाहिए लोगो को ग्राश्वस्त करना चाहिए देश के ग्रत्पसंख्यकों को कि यह कान्न ग्रमाधारण परिस्थिति के लिए है ग्रौर ग्रसाबारण लोगों के खिलाफ इस्ते-

माल करने के लिए किया जा रहा है, जो **श्रधिकार** इस कानुन के श्रन्तर्गत दे रहे हैं, इसका सही रूप में इस्तेमाल होगा श्रौर होना चाहिए। एक बात ग्रौर, ठीक है कि इन्क्वायरी की बात श्रापन कही है संशोधन में डी. एस. पी. के नीचे के स्तर के क्राधि-कारी को नहीं देंगे लेकित ब्यवहार में चंकि पावर डेलीगेट हो जाती है सब इंस्पेक्टर, **श्रस्सिटेंट स**ब इंस्पेक्टर को, इसलिए ग्रापको बह ग्राश्वामन देना चाहिए कि पावर्स डेलीगेट नही होगी। किसी भी हालत में षावरका डेलोगेशन नही होगा। इस पावर का इस्तेमाल एस० पी० ही करेगायाडी. एस• पी•े करेगा जिसका ग्राप प्रावधान कर रहे है। क्योंकि शिकायतें ग्राती हैं माधारणतया इस कानुन का दुरूपयोग स्थानीय पलिस अधिकारी करते रहे हैं। माथ ही साथ जो ग्राप ग्राई • जी० की पुर्वानमति लेने का प्रावधान कर रहे हैं, इसकी प्रेक्टीकल मशीनरी क्या प्रक्रिया क्या होगी। सारे देश में प्रदेशों में इस तरह की घटनाएं हा सकती हैं, क्या प्रक्रिया होगी, इसे स्पप्ट कर दिया जाए तो सब को ग्रासानी होगी, संबद्ध व्यक्ति को भी क्रासानी होगी और प्रशासन को भी ग्रासानी होगी। इस प्रिक्या के विषय मे म्रालग से डायरेक्टिव हो भ्रौर नियम मे ब्रापको हिदायत कर देनी चाहिए कि ब्राई. जी की प्रायर परिभशन के मायने **क्या** हैं और इसका व्यावहारिक रूप क्या होगा, उसका इस्तेमाल कैसे करेंगे । यह बात साफ तौर पर होनी चाहिए। इस-लिए इस कानुन मे जो संशोधन किये जा सहे हैं हमको लगता है कि उचित हैं खास तौर से सुप्रीम कोर्ट को एपीलेट <mark>प्र</mark>थां-रिटी मान लिया गया था वह ग्रधिकार ग्रब हाई कोर्ट को देरहे हैं। हाई कोर्ट को देरहे हैं तो हाई कोर्ट मावधानीं से करे रपेशल कोर्ट की अपील सुनने में। एक बात यह है कि स्पेशल कोर्ट के जो जजहोंगे वह ग्रस्थाई होंगे, सई कोर्ट के विकय जज जाएंगे सेवा चिवृत्त होने के बाद, वह सेवा में बने रहेंगे तो फिर मामलों का निष्पादन नहीं होगा। स्पेमल कोर्ट ग्राप क्यों कर रहे है ? इस-लिए कर रहे हैं कि सामान्य कोर्ट अनेक मामलों के संदर्भ में इन मामलों को प्राथ-मिकता नहीं दे सकता। इसलिए श्राप विशेष कोर्ट दे रहे हैं। यदि ग्राप अवकाश

प्राप्त जज को स्पेशल कोर्ट का जज बना कर रखेंगे तो मामलों को लिगर करते रहेंगे। विभिन्न प्रकार के ग्रायोगों किय।कलापों को हम देखते है कि रिटायर्ड जनमामलों का शीध्र निष्पादन नहीं करना चाहता। टाडा ग्रपराधी ऐसे नहीं है जिनके मामलों को वर्षी वर्षो तक लम्बित रखा जाए और उन्हें प्रताड़ित किया जाए। इसलिए हमें अशिका इस बात की होती है कि स्पेशल कोर्ट का कनसेप्ट तो ठीक है, ग्राप त्वरित निष्पादन के लिए व्यवस्था करिए लेकिन विका जज को रिखए। ग्रावण्यकता हो तो हाई कोर्ट में जजों की संख्या स्राप बढा दीजिए क्योंकि ग्रसाधारण परिस्थिति के मुकाबले के लिए ग्रमाधारण कान्न ग्राप बना रहे हैं तो आपको असाधारण रूप से हाई कोर्ट को भी शक्ति देनी चाहिए, जजेज संख्या बढानी चाहिए। रिटायर-मेंट के साथ साथ स्पेशल कोर्ट के जजेज भी सेवा निवृत हो जाए ग्रौर फिर नये जजेज काम करने के लिए ग्राएं सभी गति अगएगी। जो तीव्रता लाना चाहते हैं श्राप वह श्रापको प्राप्त होगी। काफी दिनों तक यह लिम्बत रह जाएगा। माथ साथ कहना चाहते जो सुप्रीम कोर्टकी रिव्युकी बात कही है जैसे मैंने प्रारम्भ में ग्रापमे कहा है यह रिब्यू बहुत धीमी गति से हुआ है। काफी दिन पहले सुप्रीम कोर्ट ने रिव्यू करने की बात कही थी लेकिन ग्राज भी भिन्न राज्यों में मामले निष्पादन के लिए लम्बित हैं। न उन मामलों की सुनवाई स्पेशल कोर्ट मे हो रही है न उन्हें सम्मन मिल रहे हैं, न उन मामलों का रिव्यू हो रहा है। इसलिए सुप्रीम कोर्ट का जो डाइरेक्टिव था, जो मन था, उसके मुताबिक यह जो कानून है इसका रिव्यू जल्दी जल्दी वर्तमान ग्रवस्था में करना चाहिए**।** जब कानन में उसे स्वरूप दे देंग, ग्रंगीकार कर लेंगे, उसका हिस्सा बना लगे तो आपको ग्रीर ग्रासानी होगी। इस समय जो लोग नजरबंद हैं या गिरफ्तार हैं या जिन पर म्कदमें चल रहे हैं ग्रौर वे लोग हैं जिन्हें ग्रापने रिव्यू में देखा है, हम ग्रापसे निवेदन करना चाहेंगे कि सुप्रीम कोर्ट के डाइ-रेक्टिव को तत्काल लागू करा दें।

भारत ने नयी दुनिया में मानवा-धिकार की रक्षा करने में एक ऐतिहासिक भूमिका अवा की है। ग्राजादी के संवर्ष के दिनों में इमने यह अपनी वृतियादी रखी है। **हम**ने स्रपने संविधान में उसको स्वी-कार किया है। ग्राज ग्रगर मानवाधिकार आयोग का गठन हमारी सरकार ने किया है तो दुनियां ने उसकी सराहना की-िक भारत मानवाधिकार के प्रति कितना सतर्क ग्रीर सजग है। इसलिए उसके ग्रध्यक्ष ने जो सुझाव त्रापको दिए थे स्रोर देश के विभिन्न हिस्पों का दौरा करने के बाद सुझाव दिए थे, विभिन्न राज्यों की स्थिति को देखते हुए उन्होंने सुझाव दिए थे जो अनुभव किया था कि इस कानून का दुरुपयोग हुआ है और इस कानून का जो उद्देश्य था उसका लोगों ने खुल्लमखुल्ला उल्लंघन किया है अपने राजनैतिक स्वार्थ के लिए और अपनी म्यानीय दुर्भावनात्रों को णात करने के लिए, उन सुझावों पर एक बार पुन: श्राप विचार कर लीजिए। उन्हें भी इस कानन को ग्रंतिम रूप देने समय भरोमा ग्रौर विश्वास दिलाइये ताकि इस देश को श्रौर द्रनिया को लगे कि मानवाधिकार आयोग को ग्रापने शक्ति सम्पन्न बनाया है। केवल टेक्निकल खानापूरी स्रापने नहीं की है। स्रापकी भावना है स्रापका उद्देश्य है कि श्रपने नागरिकों को मूल श्रधिकार हम देंगे, मानवीय श्रधिकारी पर हम कोई याकमण नहीं होने देंगे और बराबरी और क्षमता मुलक समाज बनाने का जो हमारा निश्चय है भारत के संविधान में उसे हम पूर्ण रूप से चरितार्थ करेंगे. लागू करेंगे। इसलिए मानव मूल्यों में कोई ेगिरावट नहीं होने देंगे किसी कीमत पर। प्रधान मंत्री की इसे संसद में लाने के पीछे यही भावना रही है। इसलिए गृह मंत्री जी उस भावता का समादर करते हुए अपने संशो-धनों में कुछ संशोधन और सम्मिलित करेंगे जो स्राशंकाएं हमने व्यक्त की हैं या जो तीन सुजाब हमने मख्य रूप से एखे है।

पहला यह कि जो वर्तमान लोग टाडा के ग्रभियुक्त हैं उन्हें कैसे राहत मिले, इसके लिए उन मामलों का अलग रिव्य किया जाए और वे मामले उठाए जाएं। जब वर्तमान कान्त में वे ग्रयराधी नहीं होंगे. जो नया कानेन वनः पर परे हैं प्यमें ग्रा- राधी नहीं होंगे तो स्राप पुराने कानून के माथ उन्हें अपराधी बनाकर क्यों सजा देना

दूसरा यह कि ग्राप हाईकोर्ट के एक जज की ऋध्यक्षता में एक स्थायी रिव्य कमेटी इसके साथ बनाइये। तीमरा इस कान्त को स्थायी रूप न दीजिए। इसे तीन साल के लिए एक कार्यावधि दीजिए। 3 साल के पहले फिर आवश्यकता हो तो वाद में ग्राकर कर दें। फिर ग्रापन जो सशोधन रखें हैं वृष्टियां दूर करने के लिए उनका कार्यान्वयन कैसे प्रभावकारी दग से राज्य मरकारें करें इसके लिए राज्य मरकार के कानुन को देखने के लिए सुप्रीम कोर्ट की तरक से समय समय पर जजेज जाएं जो उमका रिव्य किया करें कि राज्य सरकारे इसका राजनैतिक उपयोग तो नहीं करती। वास्तव में ग्रातंक गादियों के खिलाफ, निध्वंस करने वालों के खिलाफ इस कानन का इस्तेमाल हो रहा है ग्रथवा राजनैतिक म्बार्थ के लिए तो इस कानुन का उपयोग कोई राज्य सरकार नहीं कर रही है। इसके प्रति देश को ग्राश्वस्त करने के लिए सुप्रीम कोर्ट में एक स्थायी ग्रधीक्षण. निरीक्षण होना चाहिए विभिन्न राज्यों के प्रशासन का। बहत बहत धन्यवाद।

SHRI S. JAIPAL REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir. I find myself in a quandary. In fact, I think our House is finding itself in a mess Just now, a report of the Standing Committee or Home Affirs, has been circulated to us on this very important Bill. The Standing Committee met only twice. It met on 19th and it met this morning. They drafted the report. I will come to the merits of the report a little later. Mr. Vice-Chairman, Sir, what is the status of this report? Do we see any store by the report of the Standing Committee? This report has been submitted by majority of the Members, including the Congress Party Members, such as Shri Jagannath Mishra. Now, I would like the Home Minister on anybody to stand up and say that the Bill, alongwith the criculated amendments, reflects

the recommendations of the Standing Committee. They do not. They have ignored this Report of the Standing Committee with unconcealed contempt and unbounded contempt Mr. Vice-Chairman, what does Report say? It is very important to refer to it because all the Members of the House have not received the copies of this Report. The Committee did not have the time to apply its Even within the limited time. mind during which the Government India was breathing down the neck of the Committee, the Committee did manage to produce the What did the Report say?-I am not referring to the dissent report of BJP Members. I am referring the majority report,-No. (1) recommendation, Mr. Vice-Chairman, "The present Bill was not necessary as the existing laws of the and were adequate to curb the menace of tarrerism." What will happen to this The recommendation? Committee believes that this law is not necessary. you may ignore the view of Mr. Jaipal Reddy because Jaipal Reddy has always been a perverse libertarian, but it is the recommendation of the Standing Committee. What do you do with it? "The Bill should be circulated to all Chief Ministers for their views and public opinion should be elicited." What will happen to this recommendation? "The present law should not be a permanent statute; it should be periodically reviewed after every three years." I no amendment tabled by the effect Home Minister to this "Compensation should be given TADA." victims of innocent course, the Home Minister may make some statement. I am trying to be very charitable to our Home Minister. Of course, so far as contemplation is concerned, he does perform Pooja for two hours a day, that consider a contemplation "The dir-Court regarding ection of Supreme reviewing Committees should legislation," made a part of the new What will happen to this recommendation? There is no provision for

review. It is, of course, not there in the Bill which has been circulated. It could be incorporated in one amendment. "An integrated view should be taken of the whole situation and the existing laws, such NSA, DIR, were quite adequate to meet the problem of terrorism and disruptive activities. So, there no need to incorporate certain provisions of TADA in the new legislation". What will happen to this view of the Committee.

SHRI P. UPENDRA (Andhra Pradesh): Mr. Jaipal Reddy, can you yield for a minute? Mr. Vice-Chairman. I am on a point of order. As page 7 of the Report, para 12; it is stated: 'While adopting the Report on the Bill on 22nd March, 1995, the following suggestions were made:—

(1) The present Bill was not necessary as the existing laws of the land were adequate to curb the merace of terrorism."

The second point says that the Bill is necessary to counter terrorism and disruptive activities. I feel that they have summarised the suggestions received from various Members and have not given their opinion as a Committee. Everybody knows that. Will the Chairman or the Members clarify what exactly it means? Are they recommendations of the Committee or are they suggestions received by the Committee?

SHRI MD SALIM (West Bengal); If you go through it fully, ... (Interruotions)...

SHRIMATI KAMLA SINHA (Bihar): You read clause 12. (Interruptions).

THE VICE-CHAIRMAN (Shri V. Narayanasamy): Mr. Jaipal Reddy, yiela for one minute.

286

डा० जगन्भाथ मिश्रः उपसभाध्यक्ष जी; यहां एक भ्रम हुन्ना है। ग्रंत में हम लोगों ने यह कहा कि हम लोगों की राय मंकलित कर दी जाए। कमेटी की जो स्रोपीनियन है जैसाकि रेड्डी साहब कह रहे हैं रिकमं-डशन नहीं हुई । मदस्यों ने जो राय दी थी, उन रायों को संकलित करके एक साथ रख दिया गया है।

श्रो एस० जयपाल रेड्डी : राय का मतलब क्या है?

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): According to him, it is not a recommendation. (Interruptions)... It is only a suggestion given by various Members and it has been incorporated

SHRI S. JAIPAL REDDY: No. Mr. Vive-Chairman. Let me clarify. (Internuplions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): He is a Member of the Committee.

SHRI S. JAIPAL REDDY: I think, Sir, you should moderate the proceedings. Mr. Vice-Chairman, to the best of my knowledge there is no difference between a suggestion and a recommendation. Even a recommendation is not binding. A recommendation is a recommendation and a suggestion is also a suggestion. Both of them are not binding.

Secondly. Mr. Upendra tried to refer to one part.

S. B. CHAVAN: Mr. Jaipal SHRI Reddy, if you don't mind, may I put you a question? Normally. what goes in a Standing Committee is entirely a matter between the Members of the Coommittee. It should not be allowed to become a part of the proceedings of the House. (Interruptions) ...

SHRI S. JAIPAL REDDY: No. no Sir, (Interruptions) ...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMMY) Kindly come to the point. (Interruptions)... Mr. Jaipal Reddy, kindly come to the point, please.

SHRI S. JAIPAL REDDY: Will clear the doubts of the Home Minister (Interruptions). These are not the proceedings of the Committee. This is the Report of the Committee, Our Home Minister is getting confused between the in camera proceedings and the published Report. Published Report should be drawn upon and can be quoted in extenso (Interruptions)...

SHRI JAGDISH PRASAD MATHUR: (Uttar Pradesh): If the view of a Member who is opposing it, is deleted, it is censoring of his speech. (Interruptions). If can't be done. (Interruptions) ...

SHRIMATI KAMLA SINHA: Mr. Vice-Chairman. . (Interruptions).

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Madam, kindly take your seat ... (Interruptions)... Madam, kindly take your seat. (Interruptions)... Mr. Jaipal Reddy knows how to make his point of view. (Interruptions)... Kindly take your setts... (Interruptions)...

SHRI S. JAIPAL REDDY: Mr. Vice-Chairman, these suggestions were made by the majority Members of the Standing Committee as part of a consensus. If the BJP Members of the Committee submitted a dissenting Report it also needs to be taken into consideration by the Committee. But these are part of the official majority Report of the Committee.

Now let me deal with the recommendation that Mr. Upendra has been intelligent enough to refer to the Bill is

necessary to counter terrorish and disruptive activities. This refers to the need to define terrorism and disruptive ties very properly very narrowly. The definitions of terrorism and disruption in the Bill are very loose, very broad and can lend themselves to terrible misuse. In fact, these definitions have been literally lifted from the TADA and put herein. Therefore, the Committee pressed concern about the loose definitions. So. Mr. Vice-Chairman, my point of submission is this: How does House go about with the business in the midst of this confusion? The Standing Committee did have time the Standing Committee made suggestions. observations and ments which in my view are different from recommendations and our Government is absolutely insensitive to the considered suggestions of the majority Members of the Standing Committee. Therefore, I would seek your guidance as to how the House should go about with the business. This is without a precedent and a parallel in the history of our Parliament. This is playing a fraud on the making a Committee system. This is nockery of the Committees of Parliament. How do we go about it?

I know that TADA is expiring tomorrow, the 23rd May. When TADA was first introduced. I happened to be in the Eighth Lok Sabha. I was also among those who expressed serious reservations at that time. In the last years, terrorist and disruptive activities have grown. I would like to know whether TADA has had something to do with the growth of terrorism because we did not have such a flurry of terrorist activity when we passed this law. If it has not been responsible or giving a fillip to these activities, it certainly failed to present these activities. Why are you in such a nervous hurry? I would not call it devilish because I don't suspect motives in this regard. I don't challenge your motives. But your Government tonot day is a nervous wreck. It does aw have a sense of direction. If the

lapses tomorrow and if there is no law for a week or two, are you trying tell us that heavens' will fall and this country of nine hundred million people will not do without a law of this kind for just a week or two? I am not able to understand the logic behind it. Mr. Vice-Chairman, Sir, I as a person, and my party are both opposed to any special draconian piece of legislation. They do not redound to the credit of Indian democracy. They are repugnant to our democratic sense. They are an antithesis to the ethos of our Constitution. Forget about the great principles. What is the preventive efficacy of this law? Apart from the experience of our country, have such laws been effective in rooting out terrorism or disuption in any part of the globe? I visited Northern Ireland about a year back. I had an occasion to meet the Police Chief who was to retire in six days from that day. I asked him as to what his experience was because had combated terrorism in Northern Ireland for 23 years more than half of his police career. He said only one thing. He had only a few days to go for retirement. He said, "Mr. Reddy, I can say only one thing. We policemen prevent terrorism. You politicians, bad as you are, alone are capable of providing a solution." This was a confession made by the Police Chief on the "ve of his retirement to me in person.

Now, look at our problems, i.e. the problem of Punjab. Who can deny that this problem was partly created by ourselves? I don't want to go into the genesis of the Punjab problem. Who can deny the fact, the historical foct, that the T&K problem in its virulent form was created from the day when Dr. Farooq Abdullah Government was removed in the early 'eighties'? Who can say that the LTTE was not given birth to and brought up by our people? If there is a problem of naxalism in Andhra Pradesh other parts, it is because we as a polity have failed to address ourselves to the Therefore. land reforms question. cannot understand how the Government believes that TADA or any such special law is going to meet any such problem.

Mr. Vice-Chairman, TADA as bad as it was and as it is because it still remains until tomorrow, has one saving grace.

It required renewal after every 4 P.M two years. That is how this Government was compelled to allow the TADA law to lapse. Now this law which you are bringing forward will adorn the Indian statute book for eternity.

*SHRI P. UPENDRA: You can change it later.

SHRI S. JAIPAL REDDY: You can also change the Constitution of India.

It is not conceived as a temporary, transient measure or a feature. That saving grace of the TADA is also not reflected in this Bill. So, I would like to know from our Home Minister whether he expects this situation to remain in our country for the next 100 years come. I agree that there are some special conditions obtaining special problems afflicting our polity in some parts the country. Do we think they will remain for all times to come? Therefore. the Committee itself made a recommendation that it should be meant for a specific period maybe two years, maybe three years. Many amendments have been noved by Members on this side. I would request the Home Minister not to stand or prestige and agree to the amendments. This law will be applicable throughout India. It will be applicable in every part of India, in every nook and corner India. If you can make the Law applicable to some parts like J&K, this House would have no difficulty in passing the law. You are making it applicable all parts of India. That is the real problem Mr. Vice-Chairman, everybody including the Home Minister has, on more than one occasion, admitted that the terrible TADA law has lent itself to misuse. But why did it happen? It happened because the definition was lose The scope provided was very broad. You say, harmony among different sections.' I may recall that many frade union leaders, who were engaging themselves in legitimate labour activities, were taken under the TADA in Ahmedabad. I am talking of the late eighties. I am not talking of the recent past, Our CPI and CPM friends keep launching land reform movements. You can say that the landlords have become endangered species, this segment is being really endangered, and therefore, all fellows must be taken under the TADA. What prevents a police officer from doing so? The definition must be very concrete. You should not leave scope for such abuse. Now I know this law is an improvement on the TADA law because you have given some concessions to the protests of people, political observers and the Members of this House including those of your party. I do not hesitate to acknowledge this point. But let me refer to one concession that you have made i.e., "Punishment for officer who is proved to police have misused the power under this law." Can the affected citizen go to the court He will have to obtain straightaway? a sanction from the Government .. (Interruptions)... Mrs. Sushma Swaraj, with her. I don't agree generally but I do agree with her on this question. There is a provision in the IPC. That provision has proved to be a dead letter.

SHRI S. B. CHAVAN: I will explain that.

SHRIMATI SUSHMA SWARAJ: That is why not a single public servant has been tried under 211.

SHRI S. JAIPAL REDDY: It historically proved to be a dead letter. This will also prove to be a dead letter because special permission of the Government will have to be obtained. You bring forward an amendment to sav that a person, who thinks that he has been victimised can straightaway go the to the court without reference to Government. You bring forward that Then, this provision will amendment. become meaningful, will become effective and will be truly a deterrent.

Now, I draw attention to section 20(A), "A permission has to be obtained from the Inspector-General of Police or the Commissiones of Police with

regard to an offence not with regard to an offender. The Supreme court, the case of the State of West Bengal vs. Md. Khaliq, 1995, stated. The permission contemplated under the section is qua an offence, not qua an offender. So, with regard to an offence, permission can be secured from the Inspector-General of Police. Then, any number of persons can be booked because permission is obtained on the basis of offence and not on the basis of the background of each offender. When give permission for a public servant to be prosecuted, you do so on the merits of the case of each public servant. this should be so amended as to say that the Inspector-General of must apply his mind in the case every accused, not on the basis of reported crime or alleged crime.

Now, the Supreme Court in Kartar Singh's case suggested that there should be a review committee. You are course, having a review committee. The Home Secretary is heading it. There are so many preventive laws-the NSA, the DIR, the COFFEPOSA. what use are they? You know more than I do. But be that as it may, the fact remains that in all these pieces of legislation, there is a provision for a review committee. Why is there no provision or a review committee this case? Why are you leaving it to the mercy of powers that be? bad fellow may succeed you tomorrow and he may not be very genuine about the review committee. So, the must take care in specific terms of provision for a review committee.

Now, Mr. Vice-Chairman, the TADA will lepse tomorrow. It is a matter of relief. But it is not a case of unrelieved happiness because such of the people that are facing prosecution under the TADA, as of now, will continue to suffer under the incubus of TADA. What are you doing to provide relief to them. Why can't you be generous to say that after the TADA lapses, the pending cases will be dealt with under the new law? Do you think that less heinous crimes less outrageous atrocities will be committed from the day

after tomorrow than they were in the pass? Why can't you allow the provisions of the new law he made applicable to the people who have been prosecuted under the TADA upto now? You have said nothing in this regard.

So, Mr. Home Minister, I would like you to reflect on this. My final appeal is, "Don't rush through I have gone through the amendments in regard the definition of a terrorist act. the B.J.P., which has its own reservations in regard to the lapsing of TADA law, has tabled an amendment in regard to the definition of There is clear scope for improving the definition of a terrorist act. have no quarrel on the definition of the disruptive act. We have problem regard to the definition of terrorist act, Therefore, take your time; let us sit in the evening; let us try and improve on this definition.

Mr. Vice-Chairman, I would like to appeal to the Government, through you, that there is no need for hurry whatsoever, Heavens will not fall at all. us remember heavnes have never fallen. Therefore, we can take our time. There is no need for us to rush with Bill. This kind of speed must be reflected in some other areas, not in Parliament. There, of course, they have adm'nistered anaesthesia to themselves and gone into long and deep slumber here they rush through the Bill the speed of a rocket. So, Mr. Home Minister, my earnest appeal to you is to see that a consensus is evolved among all parties. This is a national This is not an issue over which This is an issue alone are exercised. over which all of us are exercised, irrespective of our ideologies, irrespective of Therefore, it is not too late to evole a consensus. Let the go on, but before the Bill is passed, let us try and see if you could evolve consensus.

[Vice-Chairman S (Shri Md. Salim] in the Chair].

DR. BIPLAB DASGUPTA (Wes Bengal): Mr. Vice-Chairman, Sir, you

will recall that when the Prime Minister on the Presidents ress, towards the end of it, he gave a categorical assurance that the TADA would be repealed. When he gave this assurance there was a loud applause and jubilation in every corner of this House. What I am speaking, I think, reflects not only the opinion of my party or other parties on this side, but also the opinion of a large section of Congressmen. don't see it as a party-political issue. I see it as an issue which should be considered by each and every Member of this House with the utmost seriousness. The Prime Minister did say, when he mentioned that the TADA would be repealed by a new Bill which will be introduced to fight terrorism, that it would be based on concensus. Immediately after that our Home Minister called a meeting of the Opposition leaders and we went there expecting that some concrete Bill would be suggested which we could Instead we found that a note was circulated and in that note actually the Home Ministry tried to justify the TADA saying that the TADA had been approved by the Supreme Court, TADA was not misused and all that and eventually made a recommendation that the TADA should be extended for another two years. That was after the categorical assurance given by the Prime Minister, and the Home Minister did issue a note in which he did say that the TADA should be extended for another two year's period. don't know how this Government functions where the Prime Minister something and the Home Minister says something else within a matter of twothree days.

Now, this Bill has been brought before us. Knowing the reservations of the Home Minister on this issue. I have no doubt that he has been forced by some collective pressures perhaps or by political pressure, perhaps, but I don't think that his heart is here in this Bill which is why what has come before us, it one sense, rectifies some abuses, but actually it is the same TADA with some cosmetic changes. I would not say, "It is an old wine in a new bottle," which means

something different. It is an old rotten fish in a new crate. This is what we find with this new TADA. I have gone through the new Bill... (Interruptions)...

SHRI JAGESH DESAI (Maharashtra): I could not follow.

DR. BIPLAB DASGUPTA: I said, it is an old rotten fish in a new crate.... (Interruptions)

THE VICE-CHAIRMAN (SHRI MD. SALIM): Please don't make it a market.

DASGUPTA: I have DR. BIPLAB compared the TADA with the new Bill clause by clause and section by section. I find that out of 30 clauses in the TADA all but, maybe three or four or five, changed and all the have been have been incorporated in this new Bill. Sir, there are no further changes even if there are, they are very few. But, the essential features of TADA remain. For instance detention in police custody is still for a period of month as compared to 15 days under the Criminal Procedure Code. The judicial custody for six months which can undertaken in two instalments is there. The most serious is, someone who accused of terrorism can be kept in jail for a minimum period of five years, his property can be confiscated. Moreover, the trial may be conducted in camera. Witnesses may not be identified. Their names may not be given. There is also a procedure for summary trial. Sir, it is a very unusal law, very extraordinary law, and a draconian law which should not has been introduced as a part of the generi law. Until now TADA was special Act. It had certain time-limit. Now, TADA has become a part of the general law with all its draconian features. The fetures which have been opposed by those who fight against the infringement of the poeple's liberty, those who fight for the human rights, have all been retained in this new Act. Worse

still, it is now a part of the general criminal law. What did we want? When the decussion took place in this House, what did we say again and again? We said, we wanted terrorism to be handled by the general law. We want to fight terrorism. On this, there is no dispute. We want terrorism to be defeated. It should be handled as far as possible by the general law. Moreover, it should be subject to certain time-frame so that it is not abused. Now, it can only justified if it is directed against terrorists and nobody else. We have seen what our experience is. Our experience is that whenever there is a new law this, it has been used not against those for whom it ought to have been used. but against us. When preventive detentions were there and in various forms. we had been the victims. We had been the victims when the Maintenance of Internal Security Act was passed. though it was told that it was mainly against goondas and anti-socials, actully we became the victims. The statistics of the Government show that something like 18,000 people were arrested by the Goverament of Gujarat and the Government itself admits that there was no question of terrorism involved, but they could use this provision of TADA still. These provisions were used to put 18,000 people behind bars! We also found that out of the 70,000 odd people who have been arrested under the TADA, very few were found to be terrorists. Only a small fraotion, something like 5,000 who are now in custody. Others had to be released which shows that there is a tremendous scope for the abuse of TADA and it has taken place already. It is well documented. When such features still continue, be possibilities of abuse would still be there in this new Act. These have not been changed. If it were directed against terrorists we have no objection. But the way we have seen, it can be directed against the innocent people and against political opponents. I will give you one or two examples. We have moved a number of amendments. First, we said that it should be limited to 3 years, maybe

it should be reduced to 2 years from 3 years as in the case of TADA before,

Now, look at clause 3, Clause 3-says-I will not read out-that there is intent part and an act part, 'Intent'. is, if anybody is intending to alienate some section of the population. 'Alienation' is a very general expression. There may be alienation between husband and wife, alienation between different communities tories, etc. And, if there is a case of disharmoney between different sections of population, Disharmony is again a very general ex-If can certainly be abused. pression. Then you have two different parts-some dealing with terrorism and some dealing with disruptive activities. In our opinion, there is no need for such a tinction. You do away What you call disruptive distinction. activities could be taken as activities and that part can be re-What is this 'terrorist activitv'? Make it very short, make íŧ In our amendments very simple. We have moved that only those who antinationals, those who question the who quessovereignty of the country. tion the territorial integrity of country, are the terrorists. This is the way in which you can define it. Otherwise, it will not be possible to avoid-its I am glad to know that amendments which have been moved by the BJP side also substantially are similar to the amendments that have already moved. I am happy that a consensus is emerging on this issue on this side of the House. If this sensus emerges. I would request the Home Minister to change the law. This definition is to be sharpened. i۶ not to be directed against the non-That possibility terrorists. there and that is why we wanted to the remove this distinction between bу terrorist and disruptive activities lumping them together and defining terrorism simply in terms of anti-national acitvities and activities which are and judicial to the national integrity sovereignty of the country. (Time Bell) I will take a few minntes more,

Another point I would like to mention is this Some-one said that all kinds of terrorism cannot be tackled by This is right. But, certainly, terrorism of the Kashmir type can covered, terrorism of the Punjab can be covered, terrorism of the ULFA type can be covered, and, may be also the LTTE kind if you can show there is some connection with foreign ources. Certainly, Naxalism - can be covered by this. Let us fight it politically. But each and everything not be fought in terms of a draconian kind of law. So, if these amendments that we have moved are accepted certainly there will be a certain measure of unanimity on this issue on all sides of this House, at least on this issue. hope the hon. Home Minister accept the amendments and whould not make it necessary for us to force division on this issue. I would suggest that there should be a review of all the cases and those who stready suffering under TADA, should be tried not in terms of the old TADA but in terms of the new legislation which is going to come. One of points on this particular issue is there is a provision that many of the judges will be sitting in special courts. This is only one difference that I find between the old TADA and the Under the old TADA they were called the designated courts and now they will be called the special courts. Otherwise, all the powers remain same. I would like to suggest that in the case of these courts, the should be sitting judges and should not be retired judges so that they are not subjected to political influence one way or the other. Lastly. I would to say that this is a law which should not be rushed through. This point has already been made by Shri Jaipal Reddy. the Standing Committee has given its report. I do not understand the timeschedule because the first meeting with the Home Minister took place on the 1st May. Now, today is the 22nd of May. Three weeks were there. During this period of three weeks, there was sufficient time with the Home Minister to have consultations with us and then refer it to the Standing Committee.

The Standing Committee should has sufficient time to come out with-its conclusions. But, neither was there any proper consultations with 115. Balanandan and myself went to. Home Minister to see him and we talked for one minute or so. That is time that he could allocate to The Standing Committee had hardly any time to go through it. you are rushing through this in I would say that we do not want to go in for a division. We do not want it. We want to fight terrorism but not in a way in which it is being done here which will mean actually legitimising TADA as a part of Criminal Law. This we do not want. We request you to consider this You refer do not rush through it. it to the Standing Committee and the Standing Committee can go through is again properly, clause by clause maybe, even taking into account the ments that have been moved and may try to redraft the Bill so that it focused on anti-nationals, it focuses on who are violating territorial integrity and national unity. It should affect those who are innocent. these words, I am concluding. Thank you, Sir.

थी एस० एस० अहलुवालिया : उपसभा-ध्यक्ष महोदय, मैं दण्ड विधि संशोधन विधेयक, 1995 का समर्थन करने के लिए खड़ा हुन्ना हं। महोदय, यह कोई नई बात नहीं है। जब से भारत श्राजाद हम्रा है तब से म्रातंकवादी गतिविधियाँ ग्रीर विध्वंसक कार्यकलापों को रोकते के लिए इस संसद ने बहुत तरह के विधेयक पास किए हैं - जैसे कि 1970 में प्रिवेंशन ग्राफ डिटेंशन एक्ट, 1967 में ग्रनलाफुल एक्टिवटी प्रिवेंशन, एक्ट उसके बाद मेन्टि-नेंस इंटरनल सिक्योंरिटी एक्ट, मीसा, 1971 में पास हुआ। इसके साथ साथ डिफेंस ग्राफ इिण्डिया रूल एक्ट के तहत कांम करने रहे जो कि पहले से, 1916 से लचता ग्रा एहा था। नेशनल सिक्योरिटी

एक्ट, 1980 में पास किया गया। महोदय, देश की आतंकवाद और अलग-वाद की ताकतें दिन प्रति दिन बढ़ती जा रही हैं। हम जब इस विधेयक का समर्थन या विरोध करने के लिए उठते हैं, तो हमें यह नहीं भूलता चाहिए कि हमारे देश के एक प्रधान मंत्री की हत्या उनके अपने घर में ही हुई। **यह** न_ीं चाहिए कि भूतना भतपूर्व हमारे . प्रधान राजीय गांधी की हत्या आतंकवादी भौर दिःवंसकारी शक्तियों द्वारा की गयी थी। धभी कत ही उनके बलियान दिवस का पालन किया गया है। महोदय, सारे ऐसे लोग हैं। डी अधाई० जी० भटराल की हत्या की गयी। कमि ।नर भीर ग्राई०जी । पुलिस रिवरो के कैम्प पर हमता हुन्ना, यहां तक कि उनहों मारने के लिए रोम।निया तक पीछा किया गया और रोमानिया में उनके ऊपर गोली चली । हम डिप्टी हाई कमिश्तर, युनाइटेड किंगडम **भ**ाने राजिन्द्र कृपार म्हाते को नहीं भूल सकते जिनका अवहारण किया गया मातंक शदी गतिविधियों के कारण। करग था जब चारों तरक ब्रातंकवादी श्रीर विशंसकारी काले वादल छाए हए थे कि ऐसे विधेनक को पास करने जरूरत पड़ी श्रीर समय समय पर संतद ने सब सांसदों ने मिलकर, निर्णय लेकर सरकार के हाथ को मजबूत **करने के** लिए ऐसे विधेयक पास ₹1.

उप प्रभाष्यक महोदय, जहां तक टाडा **का सरा**त है, 1985 के बाद 1995 का यह जो शतक है, यह ऐसी गतिविधियों से भारा हु । है। इस वक्त हमने देखा कि हमारी काश्मीर के सूफी संतों को नहीं छोड़ा गरा, वीरों को नहीं छोड़ा गया, वाइस चांसलर को नहीं छोड़ा गया, इंटेलेक्चुग्रल्स को नहीं छोड़ा गया, जहां जिसको मौका मिता घात लगाकर मार डाला । टाडाका प्रयोग जिस मकसद के लिए था - पर हमारी मशीनरी जो है **जो इस वि**धेयक को इप्लि:मेंन्ट करती,

मंशा तरकार की श्रीर मंशा संसद यह थी कि किसी तरह भी धातंकवाद श्रीर ग्रागाववाद की ताकतों को रोका जाए, विब्वंदकारी तामतों को रोका जाए, पर मुक्किल यह है कि इसको इम्पली रेंट करने की एजेंसी जो है दह बेईमान हो गयी, महोद्या में प्रापके माध्यम से यह बतला चाहुंगा कि ऐसे बहुत सारे इनोसेंट केसेज हैं, जिनको कि नेशनल ह्यूमन राइट्स कमीलन ने सरकार के सामने रेबा है, जहां इतोसेंट लोगों को टाडा के तहत डिटेस किया गया है। यही कारण है कि जब यह चारों तरफ चर्चा का विषय बन चया है, तो आज इस टाडा एक्ट को बापस लेकर क्रिफिनल प्रोसिज कोड में अमें अमें उदेंट लाने की बात सोची गयी है। कुछ दिनों के लिए ऐसा महसूस होने लगा था कि ''टाडा'' एक्ट शायद इस देश के ग्रल्पसंख्यकों के लिए ही बनाहो। "टाडा" एक्ट एक ऐसा चाबक हो जिससे कि इस देश के अल्पसंख्यकों को हांका जा रहा हो। चाहे वह जम्मू-कश्मीर हो चाहे वह पंजाब हो या चाहे गुजरात हो श्रीर चाहे महाराष्ट्र हो इसका भरपुर दुरूप-योग हुन्ना और उस दुरूपयोग के कारण क्या हुया कि अल्पसंख्यकों को कुछ समय के लिए ऐसा अहसूम होने लगा कि शायद भारतीय संविधान बहुसंख्यकों के लिए ग्रलग हैग्रौर हमारे लोगों के लिए ग्रलग है। ऐसी विचारधारा जागने लगी। यही कारण है कि हमारी पूर्व वक्ता सुषमा जी ने कहा कि कुछ मंत्रियों ने सरकार को धमकी दी। सरकार को धमकी देने की बात नहीं है। सरकार के सामने यह मुद्दा उठाया गया ग्रौर यह सिर्फ विपक्ष के सौसदों ने नहीं ट्रेजरी बेंच के सांसदों ने भी यह मृद्दा पार्टी के ग्रंदर उठा ग्रौर सरकार के सामने रखा कि इस कानून का दुरूपयोग हो रहा है स्रोर भरपूर दुरूपयोग हो रहा है। महोदयं मैं बहुत ग्रच्छी तरह एक केस जानता हं।

श्री संध प्रिय गौगम: याइनोरिटी के तो श्री बूटासिंह जी भी हैं उन्होंने तो नहीं उठाया यह मुद्दा।

भी एस॰ एस॰ अहस्वासिया: उपाध्यक्ष महोदय बम्बई के सिख ट्रांसपोर्टर को "टाडा" में बंद किया गया और 5 साल के बाद "रिव्यु कमेटी" ने यह कहा कि "रांग माइडेंटिटी" में यह मादमी गिरफ्तार हो गया है। इस रांग आइडेंटिटी में 5 वर्ष में उसका पूरा ट्रांसपोर्ट का विजनेस तबाह श्रौर बर्बाद हो गया। महोदय में ग्रापके माध्यम से सरकार से यह मांग करता हूं कि जो-जो कैसेज जहां-जहां पाए गए है ग्रीर इनो-सेंट लोगों को गिरफ्तार किया गया है स्रौर रिव्य कमेटी ने जब उसे देखा और गलती महसूस की है तो उसके लिए उनको कम्पेन-सेशन देने का प्रावधान ग्रापने रखा है या महीं ? ग्राप उनको कम्पेनसेशन देंगे या नहीं ? श्रापने एक तरफ कहा है कि जो पुलिस घांफिसर गलत पाया जाएगा उस पर कार्यवाही होगी किन्तु जो बेचारा गिरफ्तार होकर दो साल पांच साल या दस साल जेल में रहेगा बाद में उसको ध्राप छोड़ेंगे तो उसको कम्पेनसेशन देंगे या नहीं या उसको रिहेबिलिटेट करने के लिए श्राप क्या प्रावधान रख रहे हैं? इस बारे में विचार किए जाने की जरूरत हैं। महोदय इस संबंध में मैं गृह मंत्री जी को ऐसे लोगों के नाम व एड्रेस सब दे दूंगा जोकि बंबई में "टाडा" में गिरफ्तार हुए श्रौर बाद में पता लगा कि रोंग भ्राइडेंटिटी है जिस वजह से उसका पूरा ट्रांसपोर्ट का काम तबाह हो गया बर्बाद हो गया। ऐसे लोगों को रिहेबिलि-टेट करने के लिए जिसमें कि सरकार की गलती है या इस कानून को इम्प्लीमेंट करने वालों की गलती है उसके लिए श्राप क्या कार्यवाही करेंगे?

महोदय इसके साथ-साथ मैं कहना चाहंगा कि हम सी० ब्रार० पी० सी० में अमेंडमेंट लाने की बात तो करते हैं पर हमें यह भी विचार करने की जरूरत है कि इंडियन पेनल कोड जिसके तहत सारा कानन हमारे यहां चलता है यह 1860 का बना हुम्रा कानून है। महोदय जब देश श्राजाद नहीं हुआ या तब का यह फेमवर्क बना हुना है ग्रौर इंडियन पेनल कोड जब बना था तब क्या प्रावधान थे भवस्था थी क्या गरीबी रेखा थी किमि-नल्स का एटीटयूट क्या था और क्या उनका "मोहस ग्रोपरेंडी" था ? आज तो वह बहुत कुछ बदल गया है भौर भाज पूरा का पूरा इहि-यन पेनल कोड रिव्यू करने की जरूरत है। महोदय उसी तरह इंडियन एवीडेंस एक्ट भी बहुत दुर्बल है। आज "टाडा" जैसे प्रावधानों की जरूरत क्यों पडती है? इसलिए पड़ती है कि हमारा इंडियन एवी-डेंस एक्ट इतना दुर्बल है कि ग्रगर रंगे हाथों भी ग्रादमी पॅकड़ा जाता है तो उसको भी सजा देने के लिए कई साल लग जाते हैं क्योंकि उस पर भी गवाही मांगी जाती है ग्रौर यही कारण है कि भ्राज पूरे देश में करीब दो करोड़ केसेज पेंडिंग हैं फिर चाहे वे सिविल के हों या क्रिमिनल के हों। पूरे हिन्द्स्तान में कश्मीर से कन्या कुमारी श्रौर कच्छ से कोहिमा तक दो करोड़ केसेज पेंडिंग पड़े हैं। महोदय "जस्टिंस डिलेड इज जस्टिस डिनाइड" वाली बात यहां पर पूरी तरह से "फूल-प्रुफ" उतरती है। इसी तरह हमारे किमिनल प्रोसीजर कोड का बेस 1872 का बना हुया है जोिक 1882 में चेंज हुमा 1898 में चेंज हुमा फिर 1973 में चैंज हुआ और उसके बाद 1978 में हुआ। महोदय इसके पूरे फेम वर्क पर विचार करने के लिए कोई ग्रायोग विठाए जाने की जरूरत है क्योंकि हमारे यहां जो ग्रातंकवादी या विध्वंसकारी शक्तियां हैं उनको डील करने के लिए जो हमारी साधारण पुलिस है वह सक्षम नहीं है। म्रभी जयपाल रेड्डी साहब भी फरमा रहे थे कि हमारी पुलिस नांमेंल किमि-नल्स को डील करने के लिए ट्रेंड है या हमारे कानून नांर्मल काइम्स को डील करने के लिए बने हुए हैं क्योंकि इंडियन पेनल कोड जिस बक्त बना था या सी० ग्रार० पी० सी० जिस वक्त बनी थी उस वक्त ऐसी विध्वंसकारी शक्तियां नहीं थीं। इसे डील करने के लिए एक सेपरेट विभाग की जरूरत है जोकि टैरेरिज्म को डील कर सके क्योंकि टैरेरिज्म आपने आप में एक नया आइडिया है। Terrorism is an idea. You have to kill the idea by another idea. By killing a terrorist, you cannot kill the idea. If the idea is alive, terrorism will continue to revive.

महोदय, कितना दोहरा उदाहरण हम लेते है, हमने जे०के०एल०एक०, अहफा, कें प्ल 🖢 एक ०, पी ० डबल्य ० जी ० और नक्स-लाइटस को डील करने के लिए जमह-जमह. हर तरह से कानून बनाए है, किन्त् हम को सोचना चाहिए कि एक किमिनल जो काइम करता है; वह अपने पेड की जरूरत के लिए, चोरी करने जाता है ओर यहां एक आदमी है जो कि टेरेरिस्ट है, सेपरेटिस्ट है या सेसे-सिन्द है जिसका कि वेन वाश किया गया है, वह इलिटरेट है, उसके दिल में एक ऐसी भावना जगायी गयी है और उसको वाश करने के िए, उसको क्लियर करने के लिए एक न्यु क्रिस्ट्म की जरूरत है और वह सिस्टम वन्द्रवाम नहीं निकल सकता है। उसके लिए कोई उपाय करने की जरूरत है, जिन उपायों का ग्रभाव है। मैं समझता हं कि हम यह जो किमिनल प्रोसिजर एक्ट पर अमेंडमेंट ला रहे हैं, इसमें यह प्रावधान रखने की भी अरूरत है। आज तक 'टाडा' में जितने डिटैन्यूज हैं, उपाध्यक्ष महोदय, **ग्रापरेशन बल्-स्टा**र के पकड़े लोग माज तक डिटेन्यूज हैं ग्रौर उनके केसेज रिब्यू: करने की जरूरत है या भ्रौर भी जो लोग "टाडा" के तहत पकड़े गए हैं, उनके केसेज जो कि रिव्यू करने हैं, उन्हें रिव्यू करने के लिये एक नयी कमेटी बननी चाहिए । प्राने जितने भी टाडा के डिटेंन्यूज हैं, उनका भी नए सिरे से रिव्यू किया जाए, क्योंकि ग्रगर मजा मिलनी थी, वह तो काफी मिल चुकी है, इसलिए उनके केमेज रिव्यू करें के नए कानून के तहत उन पर कार्यवाही होनी चोहिए, पर जैसानि ग्रभी सदन में ग्रावाज उठ रही है, इसकी परिभाषा पर, परिभाषा ग्राप कोई भी रिखए, लेकिन परिभाषा का दुरुपयोग मत करने दीजिए। वह द्रुपयोग कैसे रोक सकते हैं, उसके लिए ग्रंक्ष लगाने की जिम्मेदारी आपकी है?

श्रीमती सरका महेश्वरी: (पश्चिमी वंगाल)। परिभाषा गमत है?

श्री एस० एस० अहलुवालिया: परिभाषा बहुत: साफ: लिखी है, लेकिन उस का दुरुपयोग कस्ने दें से रोकिए श्रीप वह तभी एक सकता है जब कि ग्रापका ग्रंकुण मजबूत हो। महोदय, इस सदम में जब सब लोग वहोंगे कि इस विधेयक का पूरा सदन समर्थन करता है, नव वहा उसका भद्रपयोग ग्रौर दूरपयोग निर्भर करता है, लेकिन जब पुलिस म्राफिसर को लगता है कि इस पर इस पर सदन बटा हुआ है। स्राध्ने लोग है ग्रौर ग्राधे लोग में समर्थन में है, तो वह भी बंट जाते है श्रीर उसका दुरुपयोग होने लगता है। महोदय, पंजाब में उसका दुरुपयोग इस तरह हुआ कि पुलिस आफिसर ने किसी म्रादमी को थाने में बन्द कर के रखा ग्रीर थाने में ग्राकर जिसने जमीन थानेदार के नाम लिख दी, वह छट गया और जिस ने नहीं लिखी, वह टाडा में चला गया, जिसने गहने बेच कर पैसे पहुंचा दिए, वह छूट गया और जिस ने नहीं पहुंचाए, वह वन्द हो गया। तो यह दुरंपयोग रोकने की जरूरत है. श्रीर क्या इसके लिए कमेटी बनेगी? मैं गुजारिश करूंगा कि जहां "टाडा" की "रिच्यू कमेटी" बन रही है, उसमें योफिसर्स को छोड़वार वहां के रिनाउंड सोशल वर्कर्स को मैम्बर रखा जाय जो कि इस पर विचार कर सकें।

यही कहते हुए मैं इस विधेयक का समर्थन करता है। धन्यवाद।

SHRI S. VIDUTHALAI VIRUMBI: Sir, today I feel it is the saddest day in my life and this is a black day in the history of independent India. Sir, we are going to deal with a draconian. law. This country lost many lives to fight against the Rowlet Act. it has subjected itself to the Rowlet Act in another form. This particular Bill has been brought before us for discussion, because the Government itself has agreed that the same Act was misused by the officials, particularly the police officials, utilising the obnoxious provisions of the Act. Sir, nearly 77,000 people were arrested. When we talking about the provisions of this Bill, the people detained in the cells throughout India are now wondering would be the outcome of their Whether this Bill is passed or not, it is not going to make any difference as-far as the detenus are concerned, because the people who were arrested and kept in fail are going to be tried only by the old TADA Act. That means de jure it is going; to be repealed, de facto it will form part of the Statute Book. This is the situation. In that condition we have now to go through this Bill.

Sir, before I go further into it. would like to say that we, the DMK people, have ab initio been opposing these types of laws. For example, when Mr: Jayaprakash Narayan and Morarii Desai the late lamented people of this country, were arrested, Dr. Kalaignar, the former Chief Minister of Nadurasa well as one of the great statesmen in India, warned the Central Government at that time that action taken by it was not proper. Sir, we sent a message from Madras asking them to release the national leaders, revoke the Emergency, repeals the MISA, normalcy and re-establish democracy. Sir, Tamil Nada was the only State at that time where the people could some sort of freedom. If the people wanted to enjoy freedom. they Tamil Nadu: to come to That was the situation: Not only. that, I tell you that our cleague sitting, behind me. Mr. Misa Ganesan; had his name, as R. Ganesan. He has changed. it to 'Misas because he was arrested: under the Maintenance of Internal Security Act. Now, it has become partand parcel of his name. That was added during the Emergency, Misa not his name. Similarly, Mr. Murasoli Maran, the leader of the DMK Parliamentary Party, was attacked the jail. He has got the blow, spinal chord was attacked. Even today. he cannot walk in an upright manner. because his spinal chord was completely. damaged. Sir, M. K. Stalin. the son of the former Chief Minister of Tamil Nadu, that time had got married just Płówers were not still removed from his person when he was arrested and taken into custody and was brutally beaten up. We can never forget it. Sir, I bowed my had before I started my speech for one Mr. Chitti ex-mayor of Madras who laid down his life:

THE VICE CHAIRMAN (SHRI MD. SALIM): Mr. Virumbi, your party had, been allotted only six minutes. You have taken four minutes to start the speech.

SHRI S. VIDUTHAŁAI VIRUMBA: I hope you would be generous. It is: a very important issue. Please with me. One Mr. Sathur Balakrishnan was killed. One Mr. Dhanas ekharan. when he participated in a rally oppose the TADA on the 3rd February 1992, received a bullet injury. On these 5th February, he expired, I bown: my head to the people who have saerificed their lives to save democracy inc. They wanted to wipe this country. out this type of draconian law from this country. I bow my bead those people.

As far as this Bill is concerned, want to say, this is nothing, but a replica of the Terrorist and Disruptive Activities (Prevention) Act. for one or two things. It is just like. removing one or two things from . the camely back. As far as the provisions of this Bill are concerned, they are more or less the same. This Criminal - Laws Amendment Bill, 1995 seeks to replace the ten year old Terrorist and Disruptive Activities (Prevention) Act. want to say the TADA was a draconiame. We did not accept it in prime ' The saving grace of this Acts ciple. was it was a time-bound one unlike there present Bill which is going to become a permanent - law invour Statute Book. There is no need for this Bill to make it a prepetual one. I Isuggest that staff: Bill should be in operation for a threewyear time-limit after which it may be rees viewed according to the needs of the time.

Clauses 3 and 4 define terrorism and disraptive activities. These definitions are not precise, but they are nebulouses and capable of misuse: Why I had a used the word nebulous because the Government has indicated in clause 3, "any other substances (whether biological or otherwise) of a hazardous, nature in such a manner as to cause, or as is likely to cause, death of or injuries to any person...disruption of any supplicate

or services essential to the life of the community." What does it mean? Suppóse a trade union nnounces a hartal and before the hartal day, they convene a meeting to see that the hartal ceeds and if a knife is placed on table, then, the police officials any. "This is hazardous." They can put the trade union activists bars under this Bill. If some women carry broomsticks and oppose the sale of arrack by a shop in a particular area, then, broomsticks would be treated as "otherwise". Under these words "substances and otherwise" these women can be arrested and put behind bars. These words would pave the way for police to arrest them. Mr. Vice-Chairman, dont you think that there are obnoxious provisions in this Bill?

The British people had exploited us economically. But here I see our Govvernment is not only exploiting us economically, but culturally also they want to exploit us.

riots, During the November, 1984 2000 people were killed. I want know from the Government, how many people were punished for those riots? How many people were taken into cus-How many people were sent to The Govgallows, for these killings? ernment could not take any action. They have arrested some 77,000 throughout the country, The Government says that only police officers are going to take action against them. -We know how police officers are going I will give you one extake action One IAS officer was arrested. ample. He had given a confessional statement. statement had been That confessional corrected by an IPS officer. done without the consent of the I took a xerox copy of officer. handed statement and confessional I hope over to the Home Minister. he would recall this matter. This the way the police officers in the rank of DGP and IG are functioning. Now. the Government is talking of involvement of the DSP and the SP. Where will it so?

If the Government wants to minimise terrorism, they should bring land reforms and they should create employopportunities. Out every rupee that we spend, only 15 paise go to the village. what Rajiv Gandhi said. Instead of 15 paise, if at least 85 paise go the village, I feel that terrorism violence will automatically be subdued. Therefore, the mistake does not lie only with those who are involved in it. We must see now to mackle it politically. You have not done that. is not going to solve the problem.

Clauses 3 and 4 define 'terrorism and 'disruptive activity respectively. These definitions are not precise but nebulous and capable of being misused. Clause 3 contains 15 independent offences. It is nothing but a re-arrangement of the offences against the State as enumerated in the Macanlay's Penal Code. This clause should be made precise so as to exclude trade union activities and political activities like a peaceful hartal.

Clause 4 deals with 'disruptive activity'. It also enumerates several independent offences. And it is a re-statement of the provisions dealing public tranquility'. In this clause, they 'propresies. have included the words predicts', 'pronounces', etc. also. Even astrologers come under this. We know that some politicians are going to Kancheepuram to meet some godman. case the godman says something, will also come within the purview of 'terrorist'. Who has to take action?

As far as judges are concerned, even after superannuation, they can continue to hold the Special Court! How is it possible? In that case, we feel that it will give the 'blessed pick-up' to some select judges. Therefore, this provision should be deleted.

Clause 14 provides for keeping the identity and address of the witness a secret. If the identity of the witness is kept a secret, where is the chance for any cross-examination? Where there no

cross-examination, how can you have a fair trial? When there is no fair trial, how can the judgement be appropriate? What I feel is, the judgment is not going to be delivered, but is, more or less, going to be bought. That is why I say that this is a draconian law.

On the provision of remand to police custody, they say, "We are not giving 60 days now; we are giving only 30 days." As politicians, we know how the police can do all atrocities within even 15 days. Physically they can torture. Do you think 60 days' time is essential? Even five days are enough for them to torture. Police custody means torture. Nothing else. That is what we experience India. When this is so, even if you give 30 days, people can be tortured. Sometimes, what do the officers do after torturing innocent people? They say, "If you go and reveil this outside, your family will be brought and before your they will be tortured family including ladies." This is the threat you get from the officers. Therefore, I feel, as far as remand to police custody is concerned, this is an eye-wash. The number of days are reduced, but the effect of the law will stand as it is.

On Review Committee, views are expressed that a Review Committee should be there. I would like to ask this. What is the Government going to do for pecple who have already languished in jail without any cause? The Government itself has accepted that thousands of cases have been cancelled. That means hundreds of officers have misbehaved. They have misused the provisions. What action are you going to take against them? Even if any person is convicted of the offence of giving false evidence, he has to go to jail for five years. But in the case of its officers, the Government is so generous. They will suffer imprisonment only for one year. Do you think officers will co-operate in an inquiry against a colle 'gue? No. None of them will be affected But innocent people will be affected.

I want to quote "The Hindu" of 21st May. It says, "The DMK President Mr. M. Karunanidhi (Dr. Kalaignai), to-day lambasted the Tamil Nadu Government for attempting to foist a case against the Janata Party President, Dr. Subramanian Swamy, and arrest him on the basis of an affidavit filed by a TADA accused in the Designated Court.

The accused himself in his sworn affidavit has disowned any link with the alleged Ammapet bomb blast case and said a case had been foisted on him. If the Government believed the version of the accused that he had stayed in Dr. Swamy's residence in Delhi leading to an all-out cry for the arrest of the Janata Party President, should not the same Government believe the charge of the accused that he had been framed in the blast case?

There were reports that the Dravida Kazhagam legal wing Secretary, Mr. S. Doraisami, was going to appear on behalf of the accused. "If re (Mr. Doraisami) accepts the version of the accused that he was not guilty and that the bomb blast case was foisted on him, how will the allegation that the accused had stayed with Dr. Swamy stand?? asked Dr. Kalaignar.

Behind the Government's desperation to somehow nab Dr. Swamy lay the Chief Minister Ms. Jayalalitha's vindictiveness to wreak vengeance against him for having succeeded in obtaining Governor's sanction for prosecuting her on charges of 'corruption and criminal misconduct.'

SHRI G. SWAMINATHAN (Tamil Nadu): Sir, we are not discussing Subramanian Swamy.

SHRI S. VIDUTHALAI VIRUMBHI: It happened recently. You ask Mr. Chidambaram. When he landed at Tiruchi, he was going to be assaulted. His car was attacked. (Interruptions) Yes this has happened.

THE VICE-CHAIRMAN (SHRI MD. SAŁIM): Mr. Virumbbi, you cannot read out the whole thing.

SHRI S. VIDUTHALAI VIRUMBHI: "When Dr. Kalaignar was addressing a public meeting in Mylapore to formalise the merger of Thayaga Marumalrchi Kazhagam led by Mr. T. Rajendar with the DMK.

He assailed those who found with him for defending Dr. Swamy. The DMK had always vehemently opposed the TADA Act and did not fail to criticisa the Government when it arrested former Minister Mrs. Subbulakshmi Jagadeesan. If the DMK went in support of. Dr. Swamy it was because the party believed firmly in human rights and opposing the "dictatorial ways" of the Government in harassing all those whom it considered its detractors. It causes heart burning. Even the late Shrimati Indira Gandhi was shot dead by her own security people. In the whole world mobody can have any compassion for this type of atrocity. She was dead by her own security men. does anybody know that his own security man is going to shoot her? We are public men. So many people are coming and staying with us. So many people are taking photographs with us. In fact. we do not know who they are. particular fellow does something against the nation, then they say: "You are harbouring them. That is why I say this Bill is obnoxious and contains obnoxious provisions. Secondly, still there is a chance to misuse the provisions of this Bill. It was misused, it is being misused and it is going to be misused. This is second point. Therefore, I want to say, that the Government should repeal the TADA first. Secondly the Government should withdraw this Bill. If you want to have any provision, there are so many laws already existing in the Statute Book. If you want to strengthen the Act so that the unity and integrity of country is saved in that case you can rely upon what is already available. But don't impose it like this. It is not going to strengthen the democracy in this wentry.

When the people are affected by this type of State terrorism. thev may come to the streets and fight against that. Therefore, this type of law is going to increase terrorism, is going to increase violence. not going to minimise violence and it is not going to benefit them in wav.

Therefore, on behalf of the DMK party to which I belong, I strongly oppose this Bill and I request the Government to see to it that it is withdrawn. If it is not withdrawn, then it is going to be a permanent stigma. It is a social stigma that is going to be there. I hope the hon. Home Minister will consider that such a Bill is not there in the Statute Book in his tenure. With these words, I conclude. Thank you

5 p.m.

SHRI RAM JETHMALANI: Mr. Vice-Chairman, I am obliged to you for giving me this opportunity to express my views on this piece of legislation. I must state that I am opposing this measure on the ground that underlying philosophy of this measure is bad, I am opposing it on the ground of the manner in which it is hustled and passed and I am opposing it on the ground that the Bill is not so obnoxious in what it does, but it is more obnoxious in what it does not And it is the last part which. I propose to deal with first.

Sir, it is gratifying that a move-forthe expiry of TADA or the repeal TADA has come from the Treasury Benen ches themselves. I am obliged their sensitives. them and I appreciate ness to public opinion. They taken notes of the World-wide condomnation of TADA. It has been condemned by students, by professors in uni-It has been versities and campuses. condemned in seminars by social workers, by jurists, by journalists of all kinds, and those who matter in society have also condemned it and I have not seen any expressed in sensible public opinion. favour of TADA, except, of course, the opinion which emanates from the Home

Ministry and which is recorded in the Report which has been submitted this House by 2.30 today.

Sir, why is it that you allow this TADA to expire? The Home Minister told us that we passed this in 1985. 1985 was a very crucial time in history of this country. A most destardly crime had taken place. Most destardly crimes had taken place thereafter consequence of the initial crime, and Sir, the atmosphere was such that we had problems in Punjab, we problems in Kashmir and, therefore, the intellectuals in this country saw evils of this law, and, in spite of perception of this evil, we kept quiet in view of the fact that it was an extreordinary situation they were dealing But the Home Minister told us today-and I am surprised that the Home Minister does not understand the logic of his own facts which we gave us-that from 1985, ever since statute was passed, terrorism has decreased; terrorism has increase in volume and in the extent of its operations. It has increased in the most horried nature of the crimes now being committed. After all, great Prime Minister of this country who originated this law, himself became ultimately a victim of this law after a few years. He became a victim of the acts of terrorism. So, the law is thoroughly useless. The bomb blasts Bombay took place even after the TADA had remained in existence for a period of at least six or seven years, shows that something is wrong with your remedy. This shows that crime that you are dealing with is not susceptible of being dealt with bv methods. I wish there were the some educated people to advise Home Minister, educated people are not formally educated in the sense of being graduates or law graduates or practising lawyers, but some persons who had some intimate knowledge of criminology, some persons who had knowledge of the theory of legislation and the theory of penal legislation at that, they would have realised that terrorism is one of those rare and peculiar offences which does not lend itself to treatment by law, to treatment by more-law

and to treatment by more and more strict · law. Why doesn't the Home Minister realise that if the law not necessary to curb terrorism-and terrorism goes on increasing from 1985 logically he should now tighten the TADA, rather than relax it. But he does not understand his own logic. I regret to say The trouble is that the Government is not concerned with crime, the Government is not concerned with terrorism. but the Government wants stand on two stools—(a) under bureaucratic pressure, they want to retain power in their hands, power to deal with those inconvenient people in this country. They want, and the bureacracy advising them wants, to retain this method aggrandisement. Mr. Ahluwalia is a friend for whose eloquence and for whose intellectual gifts I have found respect; but I am waiting for the day, and I have been waiting for years and years now, when he uses his talents not for the purpose of supporting questionable actions of his party but for lending some SUDport to the arguments of the Opposi-Does he not know that every SHO. distinguished exceptions to contrary apart, in the State of Punjab, where you have this draconian has practically become a millionaire? They have vested interest in money by the misuse of this law. How do you expect these officers, to whom this is a method of enrichment, to advise the Home Ministry that it should repeal the law? They will not do that The Home Minister and his other advisers at a higher level must rise to the highest principles of understanding before they can do something sensible

As I pointed out, you want to stand on two stools. The second stool which you stand is not only to retain the power, to retain the methods aggrandisement, but also to create method of deception. You know that you have lost elections as a result of this, TADA. You know, and you know perfectly well, that you have to go back to the electorate very soon. you think that you are doing the right thing today, if you think that this is

the right response to the disastrous *everses, which you have suffered the hands of the electorate, please don't pass this law today. Wait. Go back to the electorate and see what happens to you in the country. If you go back to the electorate with this law, I predict that you will get out of power much sooner than you imagine. The people will not forgive you for this deception. Your MPs from the Congress-Mr. Murli Deora from Bombay, my friend, Mr. Sunil Dutt from Bombay, other Members of Parliament belonging to the ruling party, who do not wish to be identified but would like to remain anonymous-they are the persons who today say that TADA must go they do not have the courage to openly say so. There are two persons, who have openly said so, at least the Press says so, my friends, Mr. Jaffer Sharief and Mr. Ghulam Nabi Azad. Jaffer Sharief is supposed to have said at a meeting somewhere in the South अगर टाडा को नहीं उडायेंगे तो हम इस सरकार को उड़ा देंगे।

This is the expression which he But both of them are used. friends. I know them very well. And I also know that for the last 30 years no Congress Minister has ever resigned on a question of principle. So, it is most unlikely that they are going I don't want them to resign. They are good, decent people. Let them continue. Don't resign for the sake of an object which is not attainable. The Home Secretary has given a interview. I am not going into propriety of that interview. These days everybody is going outside his fixed domain. The Home Secretary spoke to the Press and he said. have now made amendments. We are amendments to going to make the TADA. The obnoxious features TADA have been removed and now there is no justification for throwing out the baby with the bathwater." This is a very felicitous expression which he has used But my thesis and submission to this angust House is that there is no baby, there is no bathwater. It is some The earlier you. stinking, stuff. get rid of it, the better. Ιt contains

germs of disease and those germs will ultimately swallow you up. The Opposition will thrive, but will go down you will be the next victim of this Wait till 1996 elections disease. you will see the results of this. have made promises to the whole country including the minorities, particularly to the minorities, "Yes, we are conscious of the injustice. We feel injustice has taken place." Even Mr. Ahluwalia, who used this, is now trying to say that the law enforcement authorities are to blame. Nobody suggested that the Home Minister is misusing the TADA. Why put wrong arguments in our mouth? We have never said that. It is the law enforcement which are misusing this law. But you have recognised injustice. Haven't you? Haven't you gone round and told the peopel of this country since last January, for the last five months, "Yes, TADA has produced voluminous injustice and we want to do something about the injustice? What injustice were you talking You were talking of the injustice which had taken place to the people in flesh and blood, who today are rotting in custody, who for five years and ten years have not been able to get in spite of the fact that they are innocent. You have created a law of person should which any decent ashamed. A Judge is not supposed -to release a person on bail even if there is no evidence against him because in addition to that the Judge must certify that he is not likely to commit offence, if he is released. There may be no evidence at all. But because the Judge cannot certify his future conduct. he must be refused bail. Judge is supposed to be first an astrologer in this country. He must find out if he releases a man whether men will commit an offence. How a Judge certi'v it? No Judge, even if he wants to certify, will be willing to certify it. Who wants to take Having created this shameless risk? law, you are seeing to it that hundreds and thousands of innocent people are now waiting for justice. For the last six months, you have been misguiding them and telling them that you are

going to do justice. If you don't make the new law applicable to those victims of injustice who have suffered for years and years, I warn you that there is an inexorable moral law and you will be the victim of that moral law and that moral law is going to eat you up. This instrument of deception will not be tolerated by the people of this country, will not be tolerated by intellectuals. Don't think that the poor people of this country can be misguided for all times. The poor people have now become intelli-They have voted right on every occasion when the situation has demand-I am sure that you are digging ed it your own grave. In your interest am telling you that if you want to take credit for having shown some sensitiveness to injustice and this widespread injustice which TADA has perpetrated, at least, make the TADA applicable to those who are languishing in custody and who are suffering from the effects of TADA for whom there is no light at the end of the tunnel, whose lives have been ruined, whose family life has been disrupted and destroyed. I don't want I have some experito take names. ence of the working of this law. I know the kind of innocent people who are today languishing. Their curses alone will create a moral force who is going to be distructive of the polity which we wish to sustain.

Unfortunately, the Home says that TADA was approved by the Supreme Court. The Supreme Court does not approve TADA. The Supreme Court does not approve the policy The Supheme Court does tell you whether it is a good law or It only tells you that a bad law. it is in consonance technically the provisions of the Constitution. The Supreme Court told it two years ago. The two Judges went out of their way and said, "This is a provision which our conscience will not reconcile The two Judges told you that admissions and confessions to the police Why did you have made admissible. Why not you react to this advice? did not you repeal, at least, that provision which makes confessions admissible? Why did not you do this two years ago? The trouble is that you are worried about the Constitutional realities. You have no concern soever with the eternal principles liberty. You are only concerned with the electoral results. People have defeated you in the last two or elections. Now, you are reacting to You are reacting to it not a clear sonscience but you are reacting to it as a new instrument of fraud which you are creating-that you repealed the law. The law is not pealed. My friend just said that . it will continue to disturb our Book for the next 50 years because your prosecutions are not going to end. Sir. the first such principle of criminal justice is that the punishment which has to be meted out for a crime must swift, must be prominent and must be adequate. See the bomb blast cast in Bembay. So many people lost lives. Doubtless, it is a very serious offence. I would have expected, punishment has any purpose to serve that within one year or two years you should have convicted a principal accused and hanged him on a public road. But the case has not even started. The Judge is still hearing argumente on Niw framing of charges. The case not start. Now another long series of litigation will start. running to Supreme Court. Please tell me: How will you ever justify before any court of law that a man who was arrested on the 23rd May will be tried TADA and a man who is arrested on the 24th May will be tried by the new provisions? How will you sustain the distinction. rationale of this VOU are drawing? It is true that you are not bound make every law retrospective in effect. No. But then you must be able to sustain on some valid principle, the reason for not making the law applicable to all and the reason for passing legislation. Sir, Ι am to SOFTY sav it. I da not wish to attack those who have no methods defence. But you have in your report, which was given to us this afternoon, given the opinion of the Home Secretary. The Home Secretary gives you an opinion

that criminal laws are always prospective. Where did this Home Secretary receive his legal education? I want to know. It is a: matter for the Parliament to decide whether a law will have retrospective effect or not. All criminal laws are always prospective and they do not come into operation retrospective, this is new theory which I have heard from Home Secretary. Please this Home Secretary not to make Press statements because the Press statements do you no credit. They, on the contrary, bring more disrepute to the Government Sir, the Supreme Court has sustained this laws, because the Supreme Court vistold by an affidavit and details were giweren about infiltration from across the riborder, internl rebellion and mutiny, disadoyalty of officers - Sir the Judges are malso huma. The judges said 'Yes, maybe, with is not because of public order. We rargued that this is a case at the most of vicious disturbance of public order. But the Government persuaded the judge to hold that this is beyond vicious disturbence of public order. It is a case which relates to the defence of India. So, in pith and substance, this legislation has been sustained by the Supreme because the Supreme Court was Coart told "We alone know the secret facts which we cannot disclose to you and this legislation is intended to deal with a threat to the defence of India." Now, let us assume that this is a legislation for the a defence of India. If it is a defence of India legislation, the threat to the defence of India must be reflected in every section of this law. What about section 3? Regarding section 3, your Home Secretary has told the Press that section 3 requires to be amended In spite wonr Home Secretary's advise, in spice sof the amendments made by the Members of your own party, in spite of the sumendments which I have made, in spite of the article which are appearing from eday to day in the Press, you have not shosen to take away that obnoxious phraseedagy from section 3. Every small disnaurbance between one Member of the recommunity and another to alienate a saction of the people has been retained in section 3, I am glad that my distinguished Friend: Ms: Mamta Bonerjee, has moved an

amendment in the other House which is now fortunately before us. At least, please apply your mind to the sensible advice you are receiving from the Members of your own party and amend this law accordingly. Section 3 does not, in its present form, stand the test. I have suggested, by an amendment, that must introduce the words 'not only overawe the Government' but you must also add 'to overthrow the Government' You must also put in words which say. 'or to weaken or jeopardise the defence of India against external agression or armed rebellion or mutiny inside India. But the trouble is that nothing is sensible. How can anything sensible have effect if, in two days you ask the Committee to produce a report on a measure which has been in operation from 1985? The Committee sits for two days and produce a report. I do not wish to say anything. My friend. Mr. Sahu. is the Chairman of the Committee is a very very dear friend of mine. I have great love and affection for him. A report of a sub-committee is meant serve one great purpose. That purpose is that the busy Members of this House should have a well-argued brief of both sides and they must, without wasting too much time, be able to form an intelligent preference between the views that are adumbrated in the report. Sir the Report merely says this: "We sat such and such date. Somebody said that the TADA was not necessary and another said that the TADA was necessary. In the light of these submissions. ·we recommend Sir, I have never seen a more worthless Report- . (In-(erruntions) . . .

SHRI RAJNI RANJAN SAHU (Bjhar): I have sent the report for the consideration of the House and you are considering it. You read the last paragraph.

SHRI RAM JETHMALANI: Let us bead the last paragraph... (Interruptions)...

Sir, in fairness to Mr. Sahu, that is the paragraph which requires to be read. "In the light of the suggestions, views, observations and amendments moved by the Members, the Committee adopts the report..."...

SHRI RAJNI RANJAN SAHU: And...?

SHRI RAM JETHMALANI: And sends the Bill for consideration of the House. This is what it is. (Interruptions)

SHRIMATI SARALA MAHESWARI: You have not considered it and you want it to be considered by the House! (Interructions)

SHRI RAM JETHMALANI: Sir. may I appeal even today, at the fag end of the day to the Home Minister that this is a matter of the greatest importance to our whole system Constitutional law and our Constitutional principles. Do not hustle us, for God's sake. Let us apply our mind a little more. Talk to the Members of the Opposition. Talk to some people who know their job and readvice and tackle ceive their terrorism. is problem of of solving the the method problem. So much literature has avon terrorism— from peared today the country of Israel, America and from various countries which the victims of terrorism. read that literature? The trouble is terrorism is not an ordinary crime. It is a crime which is serious enough. But there is a crime of waging war against' the State. There is a crime of sedition in the Indian Penal Code. But the trouble with terrorism is that a terrorist is usually actuated by a motivation which. from his own subjective point of view. he considers a very desirable motivation. It is desirable either politically. or sometimes economically or sometimes both. But the worst of it that he considers it desirable sometimes spiritually and even religiously Now, it is this kind of motivation which makes the act of terrorism dangerous act, because once you have

this motivation, no sanction of the law is going to operate upon motivation which is actuating you all along and that is why you find that from 1985, terrorism increases, your law continues to disfigure our Statute Book, it continues to make nonsense of our civilised iurisprudence and it continues to make nonsense of the people of this country because an incompetent politician always tells the people, "Don't worry. have passed a very strict law now". A strict law is not the solution. And, who are you? Are you not trying to put dust in our eyes when you tell us that you have created safeguards? One safeguard they created is that the victim of a police officer can prosecute the police officer and get him convicted and get him sentenced to jail for one year. Sir. it is a great gift that Mr. Chavan has conferred upon the House and upon the victims of this law. There are ten sections in the Indian Penal Code which already penalise this offence. This is nothing new. There are sections 211, 182 and so on-at least half-a-dozen of sections in the IPC—under which the police officer. who corruptly uses his powers, can be punished Tell me, how police officers have gone to jail. The TADA accused must first secure his liberty. Either he will die in custody. because most of the people die, or if he is finally acquitted, the man will himself think of leaving this world rather than engaging himself in new fight with the police force of this country, to be booked under TADA all over again. So, this nothing.

You talk of a review committee. The review committee is purely an executive phenomenon.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Jethmalani, I don't want to disturb you. But you have to be concerned about time also.

SHRI RAM JETHMALANI: I will not take more than three or four minutes.

Sir, the Supreme Court suggested a review committee. But, surely, the Home Minister knows as to what has happened to the review committee. The review committee made some recommendations for some cases to be withdrawn and the Court very rightly asked, "Who is this review committee? Who is this review committee that they are asking us to dispose of the eases in accordance with wishes of an executive committee created by the executive?" It is almost a contempt of Court to go to court and say, "Sir, you are proceeding with this prosecution, you have framed a charge after judicial consideration, but we in the secretariat in our meeting decided that man is innocent. Now, let him go." It is contempt of court, if you go. And, today, we are fighting the matter in the Supreme Court and the Supreme Court has said, "Doesn't matter. Now we understand that the magistrate cannot do anything. So, let us see what we can do under our extraordinary powers under article 142 of the Constitution." So, the Supreme Court now, in good measure, in July or August, is going to decide this matter as to whether justice could be done to those about whom the reveiw committee have already said these people are innocent and they should be let off. Sir, the review committee has no statutory basis and this is no consolation to anybody.

Sir, section 4 is a disgusting piece of legislation. It is a restriction on Tree speech. And, I said in my comments on the amendments which I sent to the Committee, that if person says today, if an intellectual in this country says. "We have no right to retain Kashmir. Let us have plebiscite", he commits an offence. He commits an offence. If a person says that the actual line of control now become the international should border, then you are seceding con--senting to the secession of the POK which is technically ours, you commit an offence under section 4 of the TADA Shrimati Indira Gandhi should have been convicted under that section. That is the kind of law which they are making. Sir, they just don't realise what they are doing because there are no sufficiently educated persons to advise this Government. There are realities of the Indian Constitution that free speech has to be tolerated even if it is distasteful, even if it is obnoxious. You cannot control free speech and particularly speech on political occasions. Section 4 is totally unnecessary and must be scrapped and scrapped for all times.

Sir, if you cannot make the new legislation retrospective, if you cannot make the whole of it retrospective, at least, make section 5 retrosrective. Do you know the history of section 5? The history of section 5 is that section 5 of the TADA was construed by three High Courts, namely, the Bombay, the Gujarat and Puniab High Courts. They had construed it in the sense that mere possession under section 5 is not an offence. It must be connected with some terrorist activity. In the Supreme Court the matter was fully argued. Four judges expressed 'No opinion'. one Judge, Mr. Justice Sahai, said "I accept the opinion of the three High Courts and this is the correct view that you cannot invoke section unless it has connections with terrorist activity." Sir, unfortunately, I don't want to go into what happened when the second Sanjay Dutt case was being heard in the Supreme Court. At that time, Sir, some very brilliant lawvers had taken over and the matter was argued and Mr. Justice Sahai's view and the view of the three High Courts was overruled by the Supreme Court in a somewhat badly argued case and I am not giving out any secrets, but even the Supreme Court today is not pleased with the judgment because some Supreme Court judges did say that this indement itself is a pure per incuriam But, Sir now you are restoring—I am grateful to you that you are restoring-the view of Mr. Justice Sahai you are restoring the view of those distinguished High three Courts. But that view was expressed by section 5 of the TADA. At least give the benefit of that law to them because it is at their instance and with their intellectual and juristic fight that this interpretation was secured. If you prefer that interpretation at least, see to it that those who are languishing in jails and some of them who persons are nected with your political party-I do not want to name them-but persons who are totally innocent and they are there because they have to prove their defence after the defence evidence is laid. That day will come after they are dead and gone because will come the defence after about six or seven years in the history of court. 1 can tell

Then. Sir, they have got one section. Sir, I will take two minutes more. They have section 21 in which they are preserving some presumptions. Some presumptions were declared ultra vires by the Supreme Court. but two Mr. Chavan seems to be very found of them. One is, if today there is a bomb explosion, say in the corridor of this Parliament House, any person whose fingerprints are foundmy fingerprints will be there. fingerprints will be there, your fingerorints will be there, the fingerprints of all these Ministers and the Home Minister himself will be there-we are afl guilty under the TADA, until we prove to the contrary, and Sir, will require at least five or six years to prove it.

Sir, I don't know whether the Home Minister applies his mind and does him home work when he passes such kind of legislation—you come to the court, you come to this House and insult our intelligence by telling us that it has been recommended by our Home Ministry and our bureaucracy. The Home Ministry, with respect. consists of morons if they have advised you to create these kinds

presumptions under section 21 of the Act. What is the second presumption? They don't even bother about the words of the section. If a terrorist act takes place in Calcutta in which, say, a revolver is used, not used not proved to be used, suspected to be, somebody has reason to believe that a revolver was used in the Calcutta bomb blast case if a similar type of revolver - 32 - all are .32 bore revolver is found in the possession of a man, the presumption is that he has committed an offence in Calcutta, 'Sir. this is not jurisprudence. Instead of all these, you could have made simple law that whoever Mr. Chavan considers to be guilty shall be presumed to be guilty until he proves to the contrary.

SHRI V. NARAYANASAMY (Pandicherry): Vice-Chairman, Sir. after hearing Mr. Jethmalani, who pleaded TADA cases in the Supreme Court. and who has used the same ments in this House also, I would like to support the Bill that has been moved by the Home Minister.

there are terrorist activities and disruptive activities going on in this country. There are also a number of legislations which have been giving remedy to the affected people. would like to say that this particular piece of Tegislation which is a special enactment, was there in the Statute Book, was challenged several times by various jurists and it has been upheld by the Supreme Court. provisions have also been upheld by the Supreme Court on several occasions.

TADA was used by various State Governments for the purpose of protecting the interests of the innocent people who are affected by terrorist activities and also disruptive activities going on in this country. Unfortunately. Sir, it has also been accepted by the jurists and by the human rights activists in the country. that some of the State Governments have been misusing the provisions to

take political revenge on their political opponents. In this House also we find, right from 1988-89, the Mem-Parliament cutting bers of party lines, have raised the issue that the TADA has been misused enormously in many of the States, irrespective of the party in power, is the Congress-ruled whether it States or the Opposition-ruled States. Whenever it suits the Minister, the Ministers and the respective administration, the TADA was misused. There was also a general impression that it had been against the minorities. Therefore, the Government has taken a right cision to repeal it for the purpose of assuaging the wounded feelings of community. that particular there should be an enactment for the purpose of protecting the innocent people who are affected by the terrorist activities in this country. is a known fact-whether it is Assam Punjab or Jammu and Kashmir—how the innocent people are being killed by the terrorists, how the anti-national slogans are being raised by rorists, groups and how some declarations have been made, how country's people are being kidnapped outside and taken the country's border, given training and brought back into India for the purpose waging a war against this country. There should be some specific provisions to punish those people. Therefore, this law has been brought. Wholesale criticism of the Act, whether it has been properly or rightly implemented by some of the State Governments or not, and condemning this Act are not proper. I would like to say that in this Criminal Law -Amendment Bill, safeguards been given. Number one is that. far as the bail provisions are concerned, the statutory period for the purpose of getting bail has been reduced. Secondly, the police officer who misusing the provisions to punish innocent people, when it came to the knowledge of the Government, specific provisions have been made to the 3 6.

effect that an officer not less than the Deputy Superintendent Police of has to investigate into the offences. Sir. liberty has been given to the individual. Therefore, the FIR is filed, the investigation goes on and the trial takes place. Thereafter, the punishment is being given if they are found guilty. Then how can you say that it is a draconian law? So, one should have a sense of proportion and that liberty is given to the people concerned to come and defend and when the contrary is found and if those people are found to be guilty, they are being punished. Therefore, Sir, that safeguard has been given for the purpose of those people who defend themselves in courts, in the specified courts. Sir. there is another provision which clearly says and the hon Minister has also said, that there should be a review and I feel the hon. Minister should also consider this various queries have been made the Members because there is observation by the Supreme Court which clearly says that the Act has to be reviewed after three years or four years so that there will be provision for safeguard to the people and also to get the public opinion in the Parliamentary forum and also from outside whether these sions are being misused as it been charged in the earlier, period. This, I think, the Home Minister will consider because the observation made by the Supreme Court to this effect is there. Sir, there is a clear indication which I find from provision, which has also been according to the Standing Committee Report, and it says that a proper provision which is already there is that the person who has already been punished, is to approach the Supreme Court only. But, now he can approach the High Court for getting remedy. Therefore, Sir, for approaching the High Court also to ventilate grievances, even if the judgment was considered to be wrong, this provision has been made so that the personal liberty is protected by Therefore, the projudicial forum. vision has been brought for the purpose of removing the 'teeling in the minds of the people, escially the the innocent minorities, and also people, who have been charged. According to the new Criminal (Amendment) Bill, these doubts are being cleared and the protection has been given to the innocent people to defend themselves, if these people charged by the police are wrongly officer concerned, Sir. I have the argument of Shrimati hearing Sushma Swarai She has been telling that if it is affecting the sovreignty and integrity of this country then her party would support it, as far as part four is concerned. I would like to remind the hon. Member that in clause 4 sub-section 2 says, "For the purpose of sub-section one, disruptive activities mean any act or any speach or through any other media or anything or in any other manner whatsoever, which questions, disrupts or intends to disrupt, whether directly or indirectly, the sovereignty integrity of India..." Sir. there is a provision in the Act which itself defines and which clearly says, "If the sovereignty and integrity of directly or indirectly country is questioned or being disrupted intended to be disrupted, then this provision is applicable," Sir, in this Act the Home Minister has clearly mentioned-I will refer to it-"There should be a special law for the purpose of curbing terrorism in the various parts of this country, and disruptive activities which are going on aided and assisted by Pakistan for declaring some of our territory occupied and some of the people have been trained to wage war against our country." So, Sir, this piece of should be there in the legislation Statute Book so that the people who are indulging in disruptive activities or who are involved in the terrorist activites can be tracked down. Sir. some of the hon. Members from the other side have forwarded an argument that this is a draconian law and it has been widely misused and therefore, it should go. Sir, there are umpteen legislations in this country. And the persons who are implementing them at the State level or at the. district level, when they misuse it. how can the public say or even the Political leadership say that all the legislations have to be scrapped? Sir. the law of the land has to prevail and innocent people should be pro-.ceted. And the persons who have cally committed the offence have to be punished. For that, the machinery has to function. But to my surprise I find that this is a draconian law and it should be removed. find, Sir, that they have been arguing as if the TADA is inforced in country though it has been repealed. The argument comes from the other side that the Criminal Amendment should not be there on the Statute Book, therefore, the terrorist activiries can continue and the people who are involved in the disruptive activis are declaring war against ountry. Such instances are continuis in this country.

DR. BIPLAB DASGUPTA: Sir, I want to make a point. Such a statement has not been made about terrorism. Nobody has said that action should not be taken against terrorism. Such statements have not been made by anybody in this House.

SHRI V. NARAYANASAMY: As Tar as terrorism is concerned they have been arguing that the term Terro: tism' which has been defined in Section 3(1), has been loosely made: But, Sir, I would like to say that we cannot specifically pinpoint and say that this particular act alone is an act of terrorism. It has got a wider gamut. Terrorism is an act by which a person tries to injure or tries to create confusion, or tries to scare away people by using a gun and shooting at people. All those things cannot be under the definition. The definition should have a wider samut

so that people who are involved in such offences can be trapped at. Therefore, Sir, I am very glad that the hon. Member, Dr. Biplab Dasgupta, has accepted that we are not against terrorism. we are not against people, we are not against the provision. Clause 3(1). You said that it has to further modified or even the provision should be specific. That is what you want. As far as the disruptive act is concerned, I think you don't have any objection to it. Sir. only a legislation is there and the time of implementation of the legislation. . .

DR. BIPLAB DASGUPTA:: There is a confusion. If you ask for our view, it is already there in the amendment which you have given. We are saying that there is no need for having two kinds of definitions, one on terrorism and one on disruptive activities. them into one one definition on terrorism and that definition is not the definition which is in Clause we are completely changing the content of it. We want the definition to be specific in relation to the sovcleighty of the country and the territorial integrity of the country. That is the point we are making.

SHRI V. NARAYANASAMY: Sir. it is a question of discussion. He want a "terrorism" and "disruntive should be combined into one definition. That is what he means. as far as my knowledge goes, rorism is a different one confined to a particular area of activity. And as far as a disruptive act is concerned, it goes a little beyond terrorism. Therefore, you cannot have a combined definition for both terms. That I would like to make it clear. They may have a different perception of it. Therefore, generally I would like to say that to curb terorism in this country also the disruptive activities which are going on in the border areas and also in the Southern parts of country, by Naxalite movement and so on, I for one agree with Mr. Jaipal

Reddy that these are the areas where terrorism is going on, where we have to control them by a specific legislation, for which the legislation has been proved to be successful. In regard to misuse of the provisions of the Act, there was no provision earlier. A provision has been made now against misuse. This was concern of many hon. Members.

Sir, I would say that, by and large, everybody agrees, in principle, this piece of legislation should there for the purpose of protecting the innocent people and punishing the people who are involved in terrorist and other disruptive activities.

As you know, this legislation has to be implemented by the State Governments. I would like to point out, in this connection, that many State Governments are using it sparingly. Some of the State Governments are using it for their political convenience. T.A.D.A. would go. It is now the duty of the hon. Home Minister, it is the duty of the Central Government, to see that this legislation which has been brought forward, when it is brought into force, when it is implemented, gives protection to the innocent people and the real culprits who are involved in these crimes are brought to book.

It has been stated by hon. Members from the other side that this legislation is draconian and it should not be there. I do not agree with them. They may have their own arguments. They may have their own grievances. But I would sav that whatever provisions that have been brought forward are absolutely necessary. The Supreme Court's observations are also there. The Home Minister has made it very clear that review is also necessary. During the the course of implementation Act. it the Governof the modifisome ment finds that cations have to be made, some

amendments have to be made, definitely, the Government can approach the House for the approval of those amendments.

I would also suggest that the implementation of the Act should monitored by the Central Government. I say this because I find that when the Central Government writes a letter—this is so, particularly, in the case of some States—the Chief Minister writes back to the Minister saying: You have no business to interfere in our implementation of the Act'. They say that this is a State problem. Therefore, Central Government has cautiously. On the other hand, I and a peculiar thing happening. For the mistakes committed by the State Governments, the Centre is being blamed, but not the State Governments concerned which are implementing the Act. The strange thing is that when the State Governments misuse the law, the Centre is being plamed, the hon. Home Minister is blamed. The State Governments which misuse the law. State Governments which are not implementing the Act properly, are not being blamed by Parliament. This attitude should go. The State Governments should also have a sense of proportion to see that when this law comes into force, the real culprits are brought to book while, at the same time, the innocent people are not unnecessarily harassed and punished. I think everybody would agree with this.

Therefore, Sir, in conclusion. would say that this legislation is a must and it should be implemented with right earnest so that the terrorists and other people who are indulging in disruptive activities are punished by nabbing them under this Act. Thank you.

SWAMINATHAN (Tamil SHRI G. 'nadu): Mar. Vice-Chairman, Sir, during the last one month, there were

three meetings called by the hon. Home Minister. In one of the meetings, a general review was given. Certain statistics were given to the leaders of the Opposition. that meeting. In another meeting, there was again a discussion certain views were expressed by the mious leaders. Thereafter, the leaders of the different parties invited separately, as has been mentioned by my hon, friend. When I went there, I thought that many other leaders would be there in that meeting and that we were going to have a thorough discussion on the matter. But in that meeting, only a few of us were there. I took up the matter with the hon. Home Minister to find out whether the other leaders are attending. He said that other leaders had already attended for which they were given separate time and everybody had given

Sir, these were the only three meetings which were held by the Home Minister and there was no occasion for the Opposition leaders to to into the subject very deeply to arrive at a sort of consensus. The matter been raised here by many. That why some general views have been expressed in the House.

I find that a very strange argument has been given here. Now, we have told the Home Minister. We have placed our view, the view of State Government. Our view was that T.A.D.A. should continue; of course. with some amendments. This our view. An argument has been put forward here that T.A.D.A. been there for the last ten years and more and, generally, terrorism also been increasing in the country. This kind of an argument has been put forward by some hon. Members. It has been said that one of reasons why terrorism has increased is because T.A.D.A. is there, and, therefore, it has to be removed. This is the argument which

given. This is a very strange argument. I would say that in spite T.A.D.A. being there, in spite the various Acts we have got against terrorism, terrorism is flourishing. Some hon, Members have said that it is only because of T.A.D.A. that terrorism is increasing. I am not able to accept this argument. My view in is that in spite of the fact that are taking rigorous action against so . many people, there is more terrorism. They say that had there been no Act like the TADA, there had been no other Act to contain, there would not have been more terrorism the country. We cannot say like that. Because there are hospitals everywhere, people go to the hospitals and . take medicines. In spite of the fact that so many people are going to the hospitals and taking medicines, more ratients are coming. If you say that because medicines are being given and more patients are coming, the supply of medicines should be stopped. You cannot stop supplying medicines. In my view; this will not be a good argument.

A very important point that I want to stress is that everybody is talking about human rights. are concerned, about human rights of the persons who have been arrested under the TADA. It is also very clear that many innocent have also been arrested and put behind bars. My hon friend, Mr. . Narayanasamy who is always capable of arguing a case, has also said that the State Governments had taken action on many matters and they had told the Centre not inter ere with them. He asked: why do you blame the Central Government for the wrong actions taken by the State Governments? The point is that thousands of have been arrested. It is not a question of the States or the Centre. It is about the same party Government which is ruling at the Centre in the States: It is the Congress Party In which Party States have might mod within the

thousands of people been arrested? They are the Guiarat State and the Maharashtra State where thousands of people have been arrested. Innocent people have been arrested and failed there under the TADA, not because they were terrorists but because they have been opposing the Government. So, the odium against the TADA has been brought. It has been said that the minorities been affected. It is only because the Congress-ruled States have brought inis problem to the Centre, and no other State has done so. Even Tamil Nadu, a number of terrorists were there. We had to cope with the LTTE and others. We had arrested about 300 to 400 persons. Now there are only 150 prisoner. There are some Congress-ruled States where thousands of people have been arrested. Consequently, the people are against the very Act.

Another argument has also been raised here. The minorities, especially the Muslims, are feeling that the TADA has been misused against them. The Congress Party and all parties are now going in for elections. Unless you repeal the law or allow the law to lapse, you cannot get votes. That is the reason why you are doing this. This is the argument, I don't know why you are doing this. You are allowing it to lapse. My point is that the Government should not have allowed the law to lapse. They should have brought in an amend-

ts to see that the law is not used against innocent persons unnecessarily.

Sir, one problem that everybody is now forgetting is that we are arguing for the human rights of the people no have beene affected, both about terrorists and innocent people who are behind bars, What about the inment people who have been killed by terrorists during the last ten Within this period of years? years, hundreds of people have been killed everywhere. When the human rights organisation took up the matter ter with our Home Minister and with Central Government, somehow, the curopean countries also complained to him, saying, "In your country human rights have been very much affected. People are being arrested and fortured in custody in Punjab. in Kashmir and everywhere else." This was taken up with the Home Minister, I think, the Home Minister rightly took up the matter again with them, saving that human rights me not only for terrorists but also aded for innocent people.

Terrorism is not only an Indian but it is a world phenomenon chenomenon. There are terrorists everywhere in the world. Then, there is a lot of difference between terrorist and a freedom-fighter. terrorist cannot be taken as a freedom-fighter. A freedom-fighter is one who attacks the Government. tries to destabilise the Government. directly attacking the people who are in charge. But, a terrorist is a person vito attacks innocent people everywhere. Innocent people are being killed for no purpose.

The terrorists are shooting indiscriminately at people travelling planes or in buses or who are standing somewhere. Hundreds of cent people have died. We have forgotten all those things now. There were hundreds of such cases in Puniab. The same thing is happening in Kashmir. The same thing happened in Tamil Nadu also: Many people who had nothing to do with them have been killed. The former Prime Minister. Rajiv Gandhi, when he was there, was killed by a terrorist. So, terrorism is something which nothing to do with fighting for freedom. Terrorism has nothing to do with destabilisation of the Government directly. Terrorism is attacking The Government innocent people. should see that the human rights of innocent people also have to be guarded. That is why, the Government is bringing this law.

One more thing is that there are certain things that can be dealt with in a proper manner under the present Bill. But. then. ultimately we are not able to support the Criminal Law (Amendment) Bill also because of the reason that this has prought in in a haphazard manner. There is a lot of confession in mind of the Government. The Report of the Standing Committee on Bill has been given here and it has recommended certain things. Even its recommendation has not been brought forth by way of an amendmt and we have not been given adequate time to study this matter. The Government has also not come with a clear idea about what they are going to do and how they are going to remove all the abuses present in the earlier Act, So, I personally seel that we are not able to support the Criminal Law (Amendment) Bill. I join with my friends in saying that the definition has to be ery clear, otherwise there will misuse of the law. Even though the BJP and Marxist friends do not agree in this House on almost all issues. this is an issue on which both them agree. I also agree with them that the definition has to be crystallised. Amendments given by Leftist Members, Shrimati Sarala Maheshwari and Md. Salim and by the BJP Members, are almost the same. The amendment given by the Leftist Menbers says: "Whoever with intent to quastion or disrupt, wheer directly or indirectly, the soverignty and territorial integrity of India; or intends to bring about or support any claim, whether directly or indirectly, for the cession of any part of India or the secession of any part of India from the Union; and uses terror for achieving this aim by using bombs..." etc. The amendment given by the BJP Members says: "Whoever intends to question or disrupt. whether directly or indirectly the sovereignty and territorial intergity of India" and so on. The definition given by the Bill is: "Whoever in-

tends to overawe or overthrow the Government as by law established or to strike terror on the people or any section of the people or to alienate any section of the people or to adversely affect the harmony among different sections of the people, by any act or by using bombs etc..."

Ultimately when the definition is not very clear, then many people may be unnecessarily arrested by the State Government. Naturally kind of a law which is very necessary for the country, where terrorists have to be contained, will be adversely affected and confusion will arise, if it is not properly defined. Therefore, I would request the hon Minister to take some more time to meet the leaders again and come to a consensus on the point of definition so that every section of the House is able to support it wholeheartedly.

THE VICE- CHAIRMAN (SHRI MD. SALIM): Shri N. Giri Prasad.

SHRIMATI KAMLA SINHA: it is already 6 o'clock, How are we to continue?

THE VICE CHAIRMAN (SHRI MD. SALIM): There are speakers sitting here. Let them speak.

KAMLA SINHA: The SHRIMATI House must know till what time we are going to sit,

THE VICE- CHAIRMAN (SHRI MD. SALIM): The House has to decide it.

SHRIMATI KAMLA SINHA: What has been decided?

DR. BIPLAB DASGUPTA: For how long are we going to sit and when is the voting going to take place? 1 would suggest that we have had good round of discussion, and let us have come more time to contemplate We close the discussion at 6.0'clock and tomorrow we discuss it further. The Home Minister will also apply his mind on this.

SHRIMATI KAMLA SINHA: And let the voting take place tomorrow.

THE VICE- CHAIRMAN (SHRI MD. SALIM): He has to speak for minutes. Let him speak. Yes, Mr. Giri Prasad.

SHRIMATT KAMLA SINHA: So. what is the decision?

THE VICE- CHAIRMAN (SHRI MD. SALIM): I will take the sense of the House.

SHRI N. GIRI PRASAD (Andhra Pradesh): Sir, there is a general consensus in the country, in the House and among the people that there is a threat from terrorist Torces in our country. Kashmir is subjected terrorism. Puniab was also subjected to it for some time. It has got duced now. There has been terrorism in the North-Eastern States and in some other areas also. There are determined forces which want disrupt the unity of the country either for secessionist purposes or for other ulterior motives. Of course, you may not be able to deal with these forces in normal circumstances with the ordinary laws, which applied to other groups of people who violate the law.

6 P.M.

So, there is an understanding that there should be a Bill to curb these activities. We have to take into consideration how best this Bill should be framed. The best course for us is to draw upon the experience which we have got on the TADA for the last ten years. This so-called TADA was in force for the last ten years. It was applied. It was used, rather misused. Now, the whole experience is there. What has happened with the imposition or applying this TADA on some occasions for legifimate purposes? and on some other occasion for illegitimate purposes? both at at the the political level and administrative level, the has paid its price esing party

pecially in the two States, Maharastitra and Guiarat, where the TADA had been misused. This had cost the ruling very much. But they have not drawn any proper lesson from this. . (Interrptions)...Of course. do it but not at the cost of the country. That is why I request the hon. Minister and the government to have some introspection into this aspect. What was the Government using the TADA for the last ten years? Why did the Government fail in four or five States? They must have gained some results in Punjab. The other day I was there. There also it had been misused though terrorist forces were contained. Some of them were liquidated. Some normalcy is being maintained. To that extent, the credit should go to the administration and to the Central Government which provided help. But, at the same time. people were also discontent with the administration. They were not happy with the activities of the administrative forces or the police forces because they did not consider human sufferings. They have extracted money. They subjected a good number of people to repression. All these things were there. That is why I say the Government has not learnt any lesson. Instead of reviewing this whole thing, the Government is hustling through this Bill in this House on the eve of the TADA lapsed. The Government is also not clear whether this Bill should prospective or retrospective. Our hon, Home Minister said a few minutes back that the old cases would continued under the TADA which would lapse tomorrow. How can it happen? That means there are going to be two Acts, one for future cases and the other for the past cases. Is it a law? I will call it a law of the jungle. There cannot be two sticks. The TADA was not withdrawn, but it will get lapsed tomorrow. Instead of looking at it from a legal angle or a technical angle, the Government should look at it from political angle. If some injustice had

been done to the victims, it should be reviewed and they should be set free or some remedy should be found.

Mr. Vice-Chairman, Sir, I would like to point out two aspects in this Bill. There is no effort on the part of the Government to bring about a consensus. So, the talks by the Home Minister with the Opposition leaders were just perfunctory. They were not serious. There was no attempt each other as to what understand were the areas of agreement or disagreement and how to bridge them. There was no attempt. "Just we want to bring this legislation, you please think over it.' Similarly, the Parliamentary Standing Committee Home Affairs was subjected to same position. They were given hardly one or two days. And they have to produce a report. They produce some report with all their opinions. suggestions, etc. Is this the way? They called the Chief Ministers also. would like to ask the Government whether this is the way to achieve a political consensus on such a major issue like this. This costs not only the people, the course, parties, but the whole polity. This is not the way to hustle matters. Where there can be a proper consensus the Government is unnecessarily dividing. If it is serious about bringing about consensus, still it can find out ways They can talk to the political parties: they can talk to the Chief Ministers; they can talk to other peeople also; they can have a proper discussion in the House also; they can have a discusion in the Standing Committee also. with an open mind. Where is the political party, partisan interest here? Why should the Congress Members support this Bill and the opposition Members oppose this Bill? There is no need. Unless the Government wants to take a partisans and in this matter there is no need to have a partisan dividing approach. There can be an effort to have a consensus on matter.

Even if this Bill is passed by majority or whatever it is, not going help the Government much. The TADA did them either to contain help forism or to improve the prospects of the ruling party. In both the ways, it was a failure. Even this legislation. think, will meet with same fate. That is why I request the Government. Even now, it is not too late. Even if there is no from tomorrow, nothing will happen. The old law, according to the Home Minister, is there and it will look after its own things. the future at least, there will some time to think over and bring about a consensus.

Broadly, there are two aspects to this Bill. There is a provision to terrorism. Mostly, it is contain dealt with under clause 3. Clause 4 talks about disruptive activities. What is a disruptive activity? How to define it? Who will define it? It is very difficult. It can be used and misused. At least in the case terrorism, there may be some hard physical evidence of using bombs, etc. But here, even uttering a word may be disruptive. Our Government, the earlier Government under referred this Kash-Pandit Nehru, mir issue to the UNO and suggested a referendum or a plebiscite. We ourselves proposed. Under this provision, you cannot talk about that! Jethmalani has said, you As Mr. cannot talk anything even on the basis of the Simla Agreement as it goes against the spirit of this Bill. Our people, our leaders and political parties are 'talking to leaders in Kashmir who do not subscribe to the idea of abiding by the Constitution: Some of those people want Azad Kashmir and some of them want to join Pakistan. course, the people who want to join-Rakistan may not be amenable for Government -is trying us. But our with other people. They, the Huriyat leaders, have come here. Shabbir

Shah and other gentlement came here. Many political parties held talks with them. Their idea is have an independent Kasnmir. If you pass this law, if you want strictly implement this law, you have to first book them, not bring them, here and hold talks witn They may hold opinions and speak out their opinions on any mese are an real political The Nagaiand people also want some independent Nagaland. Like-

mere are so many other people. My approach is, you have to compictery cinterentiate between taining terrorist activities' 'controlling disruptive activities'. On the other aspect. I think, we can manage even without clause 4. some amendments to clause 3 are made.

Clause 5 is also redundant. Except for providing for a higher, more stringent, punishment there is other provision there. They are dealt with under the Explosives Act and other Acts. So, instead of complicating the whole thing, I request the Home Minister to re-assess the situa tion in the light of the discussions here and try to arrive at a consensus. There is a large amount of consensus on curbing terrorism. Curbing terrorism is the real issue. We cannot simply ignore that. The laws may not be sufficient. And the laws may have to strengthened only to that extent. If you want to go beyond that, we have to oppose it. The Left parties and the democratic forces were fighting democratic rights against the Preventive Detention Act. in the preindependence days. Afterwards also, there was an attack whenever democratic liberties like imof emergency, the people had opposed it. The imposition of emergency did not help the ruling party. That did not help our party which had given some support to it. People generally hate imposition of undermocratic laws. That is why I request the Home Minister to make reassessment and withdraw the present Bill a consensus and bring a new legislation which is in the interest of the country and also may help in containing terrorism. Thank you.

THE VICE-CHAIRMAN (SHRI MD. SALIM): As demanded by some the hon. Members, would you like to continue and complete the discussion or would you like the House to be adjourned?

SOME HON, MEMBERS: No. It is already six o'clock. We can take it up tomorrow.

THE VICE-CHAIRMAN (SHRI MD. SALIM): The House stands adjourned till 11 AM tomorrow.

> The House then adjourned at eleven minutes past six of the clock till eleven of clock on Tuesday, the 23rd May, 1995.